COMMITTEE ON 62 GOVERNMENT ASSURANCES (2016-2017)

SIXTEENTH LOK SABHA

SIXTY-SECOND REPORT

REQUESTS FOR DROPPING OF ASSURANCES (NOT ACCEDED TO)

(Presented to Lok Sabha on 1 August, 2017)



LOK SABHA SECRETARIAT NEW DELHI

July, 2017/Shravana, 1939 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2016-2017)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri P.K. Kunhalikutty**
- 4. Shri Anto Antony
- 5. Shri Tariq Anwar
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijay Kumar

Secretariat

Shri U.B.S. Negi — Joint Secretary
 Shri P.C. Tripathy — Director
 Shri S.L. Singh — Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2016 vide Para No. 4075 of Lok Sabha Bulletin Part-II dated 05 September, 2016.

^{**} Nominated to the Committee *Vide* Para No. 5328 of Lok Sabha Bulletin Part-II dated 30 May, 2017 *Vice* Shri E. Ahamed expired on 01 February, 2017

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2016-17), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-Second Report (16th Lok Sabha) of the Committee on Government Assurances.

- 2. The Committee at their sitting held on 06 January, 2017 considered Memoranda Nos. 52 to 76 containing requests received from the various Ministries/Departments for dropping of pending Assurances and decided to pursue 17 Assurances.
- 3. At their sitting held on 31 July, 2017, the Committee considered and adopted their Sixty-Second Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

New Delhi; 31 *July*, 2017 09 *Shravana*, 1939 *(Saka)* DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult in implementing the Assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurances and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2016-17) considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 06 January, 2017:—

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
1.	USQ No. 27 dated 22.02.2011	Information and Broadcasting	Grievances of Prasar Bharati Employees (Appendix-I)
2.	USQ No. 2318 dated 14.12.2015	Labour and Employment	Shramev Jayate Karyakram (Appendix-II)
3.	SQ No. 521 dated 30.04.2015 (Supp. by Shri N.K. Premachandran, M.P.)	Law and Justice (Department of Justice)	Pendency in Courts (Appendix-III)
4.	SQ No. 4583 dated 20.12.2012	Power	Power Projects on River Yamuna (Appendix-IV)
5.	USQ No. 3110 dated 19.08.2011	Power	Hydro Power Projects in North-Eastern States (Appendix-V)
6.	USQ No. 3796 dated 20.03.2013	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	

1	2	3	4
7.	USQ No. 665 dated 08.07.2009	Personnel, Public Grievances and Pension (Department of	Indian Bureaucracy s
	USQ No. 4729 dated 08.12.2010	Administrative Reforms and Public)	Administrative Reform Commission Report (Appendix-VII)
8.	USQ No. 549 dated 13.08.2012	Road Transport and Highways	Vadodara-Mumbai Expressway (Appendix-VIII)
9.	USQ No. 2424 dated 27.08.2012	Road Transport and Highways	Delhi-Jaipur Expressway (Appendix-IX)
10.	SQ No. 266 dated 17.12.2015	Road Transport and Highways	Expressways (Appendix-X)
11.	SQ No. 2956 dated 06.08.2015	Road Transport and Highways	Six Laning of Bangalore- Chennai Expressway (Appendix-XI)
12.	USQ No. 76 dated 03.12.2015	Road Transport and Highways	Upgradation into NHs (Appendix-XII)
13.	USQ No. 4882 dated 26.04.2010	Shipping	Model Concession Agreement (Appendix-XIII)
14.	USQ No. 6026 dated 14.05.2012	Social Justice and Empowerment	Quota in Government Jobs (Appendix-XIV)
15.	USQ No. 3232 dated 11.02.2014	Social Justice and Empowerment	SCP for Scheduled Castes (Appendix-XV)
16.	USQ No. 126 dated 30.11.2015	Tribal Affairs	Inclusion in ST Lists (Appendix-XVI)
17.	USQ No. 1950 dated 09.03.2016	Urban Development	Corruption in DDA and CPWD (Appendix-XVII)

^{3.} The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the Assurances are given in Appendices-I to XVII.

- 4. The Minutes of the sitting of the Committee dated 06 January, 2017 are given in Appendix-XVIII.
- 5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the Assurances. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-XVIII and take appropriate action, for the implementation of the Assurances expeditiously.

New Delhi; 31 *July*, 2017 09 *Shravana*, 1939 *(Saka)* DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

APPENDIX I

MEMORANDUM NO. 53

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 27 dated 22 February, 2011 regarding "Grievances of Prasar Bharati Employees".

On 22 February, 2011, Shri Ahir Vikrambhai Arjanbhai Maadam, MP, addressed an Unstarred Question No. 27 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Information and Broadcasting $\it vide$ O.M. No. N-42011/1/2011-BAP dated 1 May, 2015 and 12 August, 2016 had requested to drop the Assurance on the following grounds:—

"That the aforesaid Assurance is related to the recommendations made by the Group of Ministers (GoM) on Prasar Bharati. The Ministry has processed all the recommendations of GoM and has also made substantial progress in the implementation of the recommendations of GoM. An action taken note on the recommendations made by GoM on Prasar Bharati is attached as Annexure-I. It is submitted that after the formation of the new Government, all the GoMs, including GoM on Prasar Bharati, have been abolished *vide* O.M. No. 1/11/2/2014-Cab. dated 04.06.2014 of the Cabinet Secretariat. A copy of the same is attached as Annexure-II. In view of the abolition of GoMs by the Government and the substantial progress made by this Ministry in the implementation of the recommendations of GoM, the Committee on Government Assurances, Lok Sabha may be requested to drop the Assurance from the list of Pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Information and Broadcasting, have requested to drop the above Assurance. The Committee may consider.

New Delhi: Dated: 04.01.2017

GOVERNMENT OF INDIA

MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 27

ANSWERED ON 22.02.2011

Grievances of Prasar Bharati Employees

27. SHRI VIKRAMBHAI ARJANBHAI MAADAM:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:—

- (a) whether the employees of Prasar Bharati (PB) have observed country wide strike in the recent past;
- (b) if so, the details thereof and the reasons therefor alongwith the details of grievances and demands of the said employees and the steps taken /being taken by the Government to redress the grievances amicably;
- (c) whether the Government proposes to repeal the PB Act, 1990 in view of the requests received in this regard;
 - (d) if so, the objections raised against the said act;
- (e) whether the recommendations made by the Group of Ministers on Prasar Bharati constituted in the recent past have been cleared by the Government; and
- (f) if not , the reasons therefor and the time by which these are likely to be implemented?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA): (a) Yes Sir, the employees of Prasar Bharati represented by the National Federation of Akashvani and Doordarshan Employees Association (NFADE) went on 48 hours of boycott of duties from 23rd November, 2010 to 25th November, 2010.

(b) The strike call given by National Federation of Akashvani and Doordarshan employees association (NFADE) representing about 22,000 employees of Prasar-Bharati resulted in disruption of services of All India Radio and Doordarshan across the country. Notice for another agitation from 13th to 16th December, 2010 followed by a call for indefinite strike was also given by the association. The employees demanded repeal of Prasar Bharati Act, 1990. Alternatively they demanded retaining

assets and employees of AIR and Doordarshan with Government of India. A conciliation process was undertaken by the Regional Labour Commissioner (Central) in this regard. During the course of negotiations with the federation, they demanded that a committee may be constituted in the Ministry with 5 members from the NFADE to discuss comprehensive amendments to the Prasar Bharati Act. In response, the Ministry conveyed that while it did not consider it necessary to constitute a committee in the Ministry, it was agreeable to give due consideration to the suggestions and views from different stakeholders including different associations and also have discussions with representatives of NFADE on the suggestions made by them. The strike call was withdrawn on the assurance of the Ministry and the Prasar Bharati.

- (c) There is no proposal before the Government to repeal the Prasar Bharati Act, 1990 as demanded by the NFADE. However, the Group of Ministers on Prasar Bharati (PB) has mandated the Ministry of Information & Broadcasting to consider such amendments in the Act as are necessary in the light of the developments subsequent to the operationalisation of the Act in 1997 and bring it before the GoM for consideration.
- (d) The demand of the federation was to retain the assets and employees of AIR and Doordarshan with the Government.
- (e) & (f) The processing of the recommendations of GoM are at various stages in the Government.

APPENDIX II

MEMORANDUM NO. 55

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2318 dated 14 December, 2015 regarding "Shramev Jayate Karyakram".

On 14 December, 2015, Shri Prathap Simha, MP, addressed an Unstarred Question No. 2318 to the Minister of Labour and Employment. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Labour and Employment $\it vide$ O.M. No. H-11016/6/2015-LC dated 27 April, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply given by the Hon'ble Minister of State for Labour and Employment do not constitute an Assurance as the reply to Parliament Question clearly express the action taken by the Government for drafting the four labour codes. Moreover, the legislative process is a time consuming process and the action initiated by the Govt. for drafting legislation passes through various stages of discussion with Stakeholders, State Governments, other like Ministries/Departments etc. All such Executive exercise of drafting a new legislation is primary step and not necessarily all such exercises do not become a legislation unless it passes through the consultative process and takes shape of a Bill, which finally gets approval of the Cabinet. Thus, informing the House about drafting of new labour codes cannot be construed as Assurance as there is no commitment by Hon'ble Minister to the House for enactment of the bill on labour codes. It may, therefore, make a request for deleting the above reply from the list of assurances as per para 8.3.1/8.3.2 of Chapter-8 of Manual of Parliamentary Procedure

The portion of reply to Lok Sabha Question No. 2318 answered on 14th December, 2016 on "Shramev Jayate Karyakram" is simply information to the House about the initiatives of the Government and not an Assurance to the House. It is, therefore, requested that the information given by the Hon'ble Minister of State for Labour and Employment may not be treated as Assurance and dropped from the list of Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Labour and Employment, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 04.01.2017

GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2318 ANSWERED ON 14.12.2015

Shramev Jayate Karyakram

2318. SHRI PRATHAP SIMHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the policy adopted and method of implementation of Shramev Jayate Karyakram;
- (b) the measures taken for security and payment of wages to contract labourers, part-time contract labourers/workers;
- (c) the measures taken for abolishing contract job in terms of garbage disposal, cleaning work, giving safai karmacharis full time job and minimum wages; and
- (d) whether the said programme will improve the ease of doing business which is essential to ensure the success of the 'Make in India' and if so, the details in this regard?

ANSWER

THE MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Shramev Jayate Karyakram was held on 16th October, 2014 where a series of initiatives were announced/started by Ministry of Labour & Employment. These initiatives include Dedication of Shram Suvidha Portal, Labour Inspection Scheme, Portability through Universal Account Number and Launch of "Apprentices Protsahan Yojana".

(b) & (c) Payment of wages to workers including contract labourers are regulated by Payment of Wages Act, 1936, Minimum Wages Act, 1948 and abolition of Contract Labour (Regulation & Abolition) Act, 1970, which also provide necessary safeguards for wage security of workers. The enforcement of the Minimum Wages Act, 1948 is secured through the officers of the Central Industrial Relations Machinery (CIRM) at Central sphere and ensured through the State enforcement machinery at State sphere. The Inspectors appointed under the provisions of the Act, conduct regular inspections and in the event of detection of any case of non-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. The Non-compliance of advices of

inspectors would attract the prosecution under the provisions of the Act against the defaulting employers.

(d) Yes, Madam. The Launch of dedicated Shram Suvidha Portal (www.efilelabourreturn.gov.in) for registration of industries and allotment of Labour Identification Number (LIN) for electronic filing of self-certified and simplified single online return by employers and transparent labour inspection scheme by different Government machineries under the programme will improve the ease of doing business in the country. Government has taken recently a number of initiatives for governance reforms as well as legislative reforms. The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry of Labour & Employment has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the Central Labour Laws. Ministry of Labour & Employment has also initiated process of drafting a Small Factories Bill for regulating the working and service conditions of small manufacturing units employing less than 40 workers. These reforms will help in catalyzing the creation of employment opportunities in the country, without diluting basic aspects of safety, security and health of workers and thus support 'Make in India' Programme.

APPENDIX III

MEMORANDUM NO. 56

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 521 dated 30 April, 2015 by Shri N.K. Premachandran, MP regarding "Pendency in courts".

On 30 April, 2015 Shri N.K. Premachandran, M.P. addressed a Starred Question No. 521 to the Minister of Law and Justice (Department of Justice). The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion, Shri N. K. Premachandran, M.P., raised the following Supplementary Question:—

"My Second supplementary is in respect of decentralization of the Indian Judicial System. In order to reduce the pendency of litigation and also to minimize the litigation expenses, the Judicial System has to be decentralized. My supplementary has two parts. The first part of my supplementary is whether a Bench of the Supreme Court will be constituted in any of the State Capitals in South India. The second part of my supplementary is this. As far as Kerala is concerned, the only State Capital in India, that is, Thiruvananthapuram, does not have a High Court Bench. It is quite unfair and unjust as far as Kerala is concerned. The Jaswant Singh Commission Report is also there. All the State Capitals which do not have a High Court Bench should be provided with a High Court Bench. That was the Jaswant Singh Commission Report which was given long back. So, my two parts of my supplementary are: whether a Bench of the Supreme Court will be constituted in any of the State Capitals in South India; and whether a High Court bench will be constituted at Thiruvananthapuram, which is the State Capital of Kerala."

3. In reply, the Minister of Law and Justice (Shri D.V. Sadananda Gowda) stated as follows:—

"Hon'ble Minister *inter alia* replied as under :—Even a request has come for a separate High Court in Telangana. All these things are before the Government. We are working on them."

- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Justice) within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Law and Justice (Department of Justice) *vide* O.M. No. K-14/16/2015-NM(Pt) dated 27 November, 2015 have requested to drop the Assurance on the following grounds:—

"That as per Article 130 of the Constitution, the Chief Justice of India, with

the approval of the President can decide the sitting of Supreme Court in any other places other than Delhi.

The issue of setting up Supreme Court bench in other parts of the country, the matter has been examined on a number of occasions in the past. The Attorney General of India was also consulted and he has given his opinion in 2010 against such a move. The Supreme Court of India had also consistently opposed the establishment of Supreme Court outside of Delhi. Such being the case, the Government at present has not considered any proposal for setting up Supreme Court in other parts of the country.

Regarding the setting up of High Court bench it may be stated that in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P (C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its bench. The proposal should also have consent of Governor of the concerned State Government.

In the case of setting up Kerala High Court Bench at Thiruvananthapuram, the High Court of Kerala has found no justification and hence, has not agreed to the establishment of such a bench. Therefore, there is no proposal under consideration at present for setting up High Court bench at Thiruvananthapuram.

Regarding the request for setting up of separate High Court for the State of Telangana, it may be mentioned that the Andhra Pradesh Reorganization Act, 2014 has clearly stated that the present High Court of Judicature at Hyderabad will become the High Court of Telangana after the constitution of separate High Court for the State of Andhra Pradesh.

As for the setting up of separate High Court for the State of Andhra Pradesh, the State Government has to create and provide all the infrastructure facilities first. The State Government have been requested for taking all the necessary actions. Meanwhile, there is also a PIL case pending in the High Court of Judicature at Hyderabad in the subject matter. As such, it is not possible to indicate time frame when the separate High Court for Andhra Pradesh State could be established, and the State of Telangana could have their separate High Court. In view of above, the Committee on Government Assurances is requested to consider dropping the Assurance given in reply to Lok Sabha Starred Question No. 521 dated 30.04.2015 regarding 'Pendency in Courts' by Shri M.K. Premachandran, M.P."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of Law and Justice, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 04.01.2017

GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE LOK SABHA STARRED QUESTION NO. 521 ANSWERED ON 30.04.2015

Pendency in Courts

521. SHRI N. K. PREMACHANDRAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in Supreme Court and High Courts, separately and the reasons therefor;
- (b) whether the Government proposes to reduce the litigation expenses as well as pendency in the courts and if so, the details thereof;
- (c) whether alleged irregularities in the recruitment of judicial officers in the subordinate judiciary have come to the notice of the Government and if so, the details thereof along with the reaction of the Government thereon;
- (d) whether suggestions have been received from various quarters for setting up of Recruitment Boards for the recruitment of judicial officers; and
 - (e) if so, the details thereof and the follow up action taken thereon?

ANSWER

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of LOK SABHA STARRED QUESTION NO. 521 FOR ANSWER ON 30TH, APRIL, 2015.

The data on pendency of cases is maintained by Supreme Court and High Courts. As per the information furnished by Supreme Court, 61,081 cases were pending in Supreme Court as on 01.04.2015. As per information furnished by High Courts, 41.53 lakh cases were pending in High Courts as on 31.12.2014. High Court-wise pendency position is annexed.

Some of the main factors responsible for pendency of cases in courts are increasing number of State and Central legislations, accumulation of first appeals, continuation of ordinary civil jurisdiction in some of the High Courts, vacancies of Judges, appeals against orders of quasi-judicial forums going to High Courts, number

of revisions/appeals, frequent adjournments, indiscriminate use of writ jurisdiction, lack of adequate arrangement to monitor, track and bunch cases for hearing.

Disposal of pending cases in courts is within the domain of judiciary. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, *inter alia*, involves better infrastructure for courts including computerisation, increase in strength of judicial officers/judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

The National Legal Services Authority (NALSA) has been constituted under the Legal Services Authorities Act, 1987 to *inter alia* implement legal aid programmes for eligible persons. NALSA is also promoting amicable settlement of disputes through Lok Adalats which is a cost effective alternative dispute resolution mechanism.

The recruitment of judicial officers/judges in Districts and Subordinate Courts is within the domain of State Governments and High Courts concerned. In exercise of powers conferred under article 309 read with articles 233 and 234 of the Constitution, the State Governments frame rules and regulations in consultation with the High Courts for recruitment of persons to Judicial Service. The recruitment process is carried out either through State Public Service Commission or by High Courts. Supreme Court is monitoring the recruitment of Subordinate Judiciary in Malik Mazhar Sultan & Another versus U. P. Public Service Commission & Others.

A proposal for All India Judicial Service was formulated which *inter alia* included the provisions for recruitment through National Judicial Service Commission (NJSC). The views of State Governments and High Courts were sought on the proposal. High Courts and State Governments have expressed divergent opinions on the matter.

ANNEXURE

Statement referred to Lok Sabha Starred Question No. 521 for reply
30.04.2015 regarding Pendency of Cases in Courts

Sl. No.	Name of High Court	Pendency of Cases in High Courts As on 31.12.2014
1.	Allahabad	10,14,146
2.	Bombay	3,64,576
3.	Calcutta	2,86,306
4.	Punjab & Haryana	2,79,699
5.	Madras	2,63,569
6.	Madhya Pradesh	2,58,716
7.	Andhra Pradesh	2,49,701
8.	Rajasthan	2,28,353
9.	Karnataka	2,14,120
10.	Orissa	2,02,082
11.	Kerala	1,45,906
12.	Patna	1,40,990
13.	Jammu & Kashmir	1,02,156
14.	Gujarat	95,302
15.	Jharkhand	80,815
16.	Delhi	66,989
17.	Chhattisgarh	45,077
18.	Gauhati	43,048
19.	Himachal Pradesh	39,616
20.	Uttarakhand	23,105
21.	Tripura	4,465
22.	Manipur	4,374
23.	Meghalaya	738
24.	Sikkim	108
	Total	41,53,957

APPENDIXIV

MEMORANDUM NO. 57

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4583 dated 20.12.2012, regarding "Power Projects on River Yamuna".

On 20 December, 2012 Shrimati Maneka Sanjay Gandhi, M.P. addressed an Unstarred Question No. 4583 to the Minister of Power. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Power *vide* O.M. No. 2/31/2012-H-II dated 21.01.2015 & 27.11.2014 have requested to drop the Assurance on the following grounds:—

"That the reply of this Ministry has been treated as an Assurance by the Lok Sabha Secretariat, whereas, there was no such intention of this Ministry while furnishing the reply. It is further stated that presently, eight Hydro Electric Projects (25 MW & above) are proposed to be constructed on river Yamuna and its tributaries, the details of which are given below. All these projects will take many years to get completed."

SI. No.	Name of Project/ Executing Agency/State	Installed Capacity (MW)	Likely year of comm.	Status as mentioned in the Assurance	Present status
1	2	3	4	5	6
1.	Sawara Kuddu Himachal Pradesh/HP Power Corp. Ltd./State	3x37=111	2014-15	Under Construction	The project is at advanced stage of implementation and likely to the commissioned.
2.	Tangnu Romai-I Himachal Pradesh/M/STangu Romaini Power Generation/Private	2x22=44	2015-16	Under Construction	The project is at advanced stage of implementation and likely to be commissioned in the FY 2017-18.
3.	Lakhwar MPP Uttarakhand	300	_	Detailed Project Report (DPR) under examination by Central Electricity Authority (CEA)	The Power planning studies and approved by CEA and the same was communicated to Central Water Commission (CWC). Subsequently, Technical Advisory Committee of CWC has cleared the Project on 14.12.2012.

1	2	3	4	5	6
4.	Kishau Dam Project Uttarakhand	660	_	DPR under examination by CEA	Revised DPR was submitted to Central Water Commission (CWC) on 15.10.2010. Replies to the observations of CEA/CWC also require the views of the JV Partner, Himachal Pradesh Power Corporation Ltd., which are still awaited.
5.	Mori Hanoi Uttarakhand	64	_	DPRs of these projects have been returned by CEA	The project developers are yet to submit the
6.	Tiuni Piasu Uttarakhand	72	_	due to Inadequate Information in DPR	revised DPR.
7.	Vyasi HEP Uttarakhand	120	_	Concurred by CEA and the same has not been taken up for execution yet.	The project has been taken up for construction. Substantial progress has been made so far. The project is at advanced stage of implementation and likely to be commisssioned in FY 2018-19.
8.	Dhamwari Sunda HEP Himachal Pradesh	70	_	The project is under award and has not been taken up for Construction yet.	Central Electricity Authority has awarded the Techno-Economic Clearance to the project for execution.

Keeping in view the above fact, the Committee on Government Assurance is requested to drop the aforesaid Assurance."

- 4. The Committee the above request of the Ministry at the sitting held on 21st July, 2015 and decided not to drop the Assurance accordingly the committee presented its 21st Report (16th Lok Sabha) on 30 November, 2015 wherein the Committee *inter alia* rejected the contection of the Ministry as it is for the Committee to decide as to what constitutes as Assurance. The Committee, therefore, desired to know the present status of all the Projects proposed to be constructed on River Yamuna and its tributaries.
- 5. However, the Ministry of Power *vide* OM No. 2/31/2012-H-II dated 30 October, 2015 have again requested to drop the Assurance on the following grounds:—

"In this connection, it is mentioned that all the projects belong to State Sector or Private Sector. It is clear from the Statement that three out of total eight

Hydro Electric Projects (HEPs) have been accorded clearances by Central Electricity Authority, a technical body under this Ministry and these projects are at advanced stage of implementation. Further, rest of the HEPs are awaiting clearances on account of non-receipt of comments/revised DPRs from the Developers. It is evident that the clearances to the projects are delayed for the reasons beyond the control of this Ministry/Government of India."

 $6.\,In\,view$ of the above, the Ministry with the approval of the Minister of State have requested to drop the Assurance.

The Committee may re-consider.

New Delhi: Dated: 04.01.2017

GOVERNMENT OF INDIA MINISTRY OF POWER LOK SABHA UNSTARRED QUESTION NO. 4583 ANSWERED ON 20.12.2012

Power Projects on River Yamuna

4583. SHRIMATI MANEKA SANJAY GANDHI:

Will the Minister of POWER be pleased to state:

- (a) the number of power projects proposed to be constructed on river Yamuna;
- (b) whether any power projects have been started by now on river Yamuna; and $\ensuremath{\mathsf{S}}$
 - (c) if so, the details and the present status thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Presently, eight Hydro Electric Projects (HEPs) (25 MW & above) are proposed to be constructed on river Yamuna and its tributaries. The details are given at Annex.

ANNEXURE

$Hydro\ Electric\ Projects\ (25\ MW\ \&\ above), Proposed\ to\ be\ Constructed\ on\ River\ Yamuna\ and\ its\ Tributaries$

Sl. No.	Name of Project/Executing Agency/State	Installed Capacity (MW)	Likely year of Commissioning	Present Status
1.	Sawara Kuddu Himachal Pradesh/ HP Power Corp. Ltd./ State	3x37=111	2014-15	Under Construction
2.	Tangnu Romai-I Himachal Pradesh/ M/s. Tangu Romai Power Generation/ Private	2x22=44	2015-16	Under Construction
3.	Lakhwar MPP, Uttarakhand	300	_	Detailed Project Report (DPR) under examination by Central Electricity Authority (CEA).
4.	Kishau Dam Project Uttarakhand	660	_	DPR under examination by CEA.
5.	Mori Hano Uttarakhand	64	_	DPRs of these projects have been returned by CEA
6.	Tiuni Piasu Uttarakhand	72	_	due to inadequate information in DPR.
7.	Vyasi HEP Uttarakhand	120	_	Concurred by CEA and the same has not been taken up for execution yet.
8.	Dhamwari Sunda HEH Himachal Pradesh/M/ Dhamwari Power Com Private Ltd. Total =	s.	_	The project is under award and has not been taken up for construction yet.

APPENDIX V

MEMORANDUM NO. 58

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3110 Dated 19 August, 2011, regarding "Hydro Power Projects in North-Eastern States".

On 19 August, 2011 Shri Ramen Deka, M.P. addressed an Unstarred Question No. 3110 to the Minister of Power. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Power *vide* O.M. No. 45/25/2011-H.1 dated 25 October, 2012 had requested to drop the Assurance on the Assurance on the following grounds:—

"That all the projects are pending because of grant of environment and/or forest clearance. These statutory clearances are to be granted by Ministry of Environment and Forests after due process which is not likely to be completed in a definite time frame. However, this Ministry is making all efforts including frequent review with Ministry of Environment and Forests for obtaining these clearances."

- 4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 02 July, 2013. The Committee accordingly presented their 33rd Report (15th Lok Sabha). On 29 August, 2013 and desired that the matter be taken up at the highest level with the Ministry of Environment and Forests for expediting necessary clearances.
- 5. However, the Ministry of Power $\it vide$ O.M. No. 45/25/2011-H.1 (Vol. III) dated 6 October, 2015 have again requested to drop the Assurance on the following grounds:—

"Out of the 08 Projects, which were concurred by CEA but pending for want of environmental/forest clearances, only in 03 Projects, the EC/FCs for the Projects have been obtained. In regard to other 05 Projects, the issue of expediting the EC/FCs has been taken up time and again with the MoE&F&CC, even at the level of Ministers. But due to one reason or other, the statutory clearnces are pending resulting in non-implementation of these Projects.

In the case of Tipaimukh HEP, the Project has not been considered as commercially viable and MoE&F&CC has declined EC/FC in this case. Thus, the Project may not be taken up for implementation.

In the case of Lower Siang HEP, Environmental Clearance has not been obtained as Public hearing could not be held due to local law & order problems in the area and Forest Clearance has not been obtained due to non-availability of the forest land and also recommendation of the Siang Basin Study is impacting the Project adversely.

In some cases, the EC/FC have been challenged in the NGT and the matter has been pending before the NGT for hearing, which may prolong for years.

Thus, the Projects are stalled for implementation due to various reasons. Further, since the Assurance also mentions achieving financial closure and the position varies from Project to Project, the fulfilling of the above Assurance seems to be a remote possibility.

This Ministry has approached Lok Sabha Sectt. on two occasions to drop the Assurance. But the Committee on Government Assurances has decided not to drop the above Assurance. In view of the position explained in paras 2-6 above, this Ministry is of the view that keeping the Assurance pending will have no use as the above mentioned Projects cannot be implemented due to in-viability of the Project/Involvement of various litigations/law and order issues in the matter.

Keeping in view the position explained above, Committee on Government Assurances may be requested to consider the dropping of above Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above Assurance.

The Committee may reconsider.

New Delhi: Dated: 04.01.2017

GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO. 3110

ANSWERED ON 19.08.2011

Hydro Power Projects In North-eastern States

3110. SHRI RAMEN DEKA:

Will the Minister of POWER be pleased to state:

- (a) the details of hydro projects sanctioned by the Government in North-Eastern States along with their present implementation status, project-wise, company-wise and State-wise;
 - (b) whether the environmental clearance was obtained for these projects;
 - (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether any power project is pending for want of environmental clearance in these States; and $\frac{1}{2}$
- (e) if so, the project-wise details thereof and the time by which these projects are likely to be sanctioned?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) Under the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is required for setting up of hydro projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time by notification by the Central Government. Presently, six hydroelectric projects duly concurred by CEA having an aggregate installed capacity of 2936 MW in North-Eastern States, are under execution. Environmental clearance has been accorded to all these projects. Details of these hydro projects, company-wise and state-wise, are enclosed at Annex-I.

(d) and (e) Twelve hydroelectric projects in North Eastern States having an installed capacity of $10036~\mathrm{MW}$ which have been concurred by CEA are pending for want of environmental and/or forest clearance. Details of all these twelve hydro projects is enclosed at Annex-II. Once the projects obtain all statutory and non-statutory clearances and achieve financial closure, they will be taken up for implementation.

ANNEXURE I

Hydro Power Projects Sanctioned in North Eastern States—Under Construction

Sl. Name of No. Project		Imple- menting Agency	Imple- mentation Status	capacity I (No. X MW)	Benefit (MW)		Date of Approval
Meghalaya							
1. Myntdu	State	MeSEB	Under Construction	2x42+1x42	126	26.09.2001	09.06.03 (State)
2. New Umtru	State	MeSEB	Under Construction	2x20	40	13.03.2006	12.01.2006 (State)
Arunachal	Pradesh						
3. Subansiri	Central	NHPC	Under Construction	8x250	2000	16.07.2003	09.09.03 (CCEA)*
4. Kameng	Central	NEEPCO	Under Construction	4x150	600	29.03.2001	02.12.04 (CCEA)
5. Pare	Central	NEEPCO	Under Construction	2x55	110	13.09.2006	04.12.08 (CCEA)
Mizoram							
6. Tuirial	Central	NEEPCO	Under Construction	2x30	60	14.06.199	5 14.01.11 (CCEA)
Total					2936		

^{*}CCEA—Cabinet Committee on Economic Affairs

ANNEX REFERRED IN THE REPLY TO PARTS (d) TO (e) OF UNSTARRED QUESTION NO. 3110 TO BE ANSWERED IN THE LOK SABHA ON 19.08.2011

Hydro Electric Projects (North Eastern Region) accorded concurrence by CEA and awaiting Environment and/or Forest clearance

SI. No.	Name of project/Ececuting agency/I.C.	Date of CEA Concurrence	Status of Environment and Forest Clearance
1	2	3	4
	Manipur		
1.	Tipaimukh (Central sector) NHPC, Govt. of Manipur, SJVNL/ 6x250=1500 MW	02.07.2003	Environment clearance was accorded on 24.10.2008. Forest clearance in respect of Mizoram State: The proposal is under process at Mizoram Govt. level. Forest clearance in respect of Manipur State: The proposal has been forwarded by Manipur State forest Department to MoEF on 31.05.2011.
2.	Loktak D/s (Central sector)	15.11.2006	Environment clearance: Public hearing has been conducted successfully on 07.06.11. Form-I for Environment clearance has been submitted to MoEF on 18.7.2011.
	NHPC & Govt. of Manipur/ 2x33=66 MW		Forest Clearance: In principle forest clearance accorded to the project by MoEF on 3.3.2011.
	Arunachal Prade	sh	
3.	Dibang (Central sector)	23.01.2008	Environment clearance: The matter has been taken up by NHPC with MoEF <i>vide</i> letter dated 02.02.2011 and with Hon'ble Chief Minister of Arunachal Pradesh <i>vide</i> letter dated 21.02.2011, for early conductance of Public Hearing.
	NHPC 12x250=3000 MW	I	Forest Clearance: The proposal is yet to be forwarded by Principle Chief Conservator of Forest (PCCF), Itanagar to MoEF.
4.	Demwe Lower (Private sector) ADPL/ 5x342+1x40=1750	20.11.2009 MW	Environment Clearance: 12.2.2010. Forest clearance: Under process at MoEF, Forest Advisory Committee (FAC) considered proposal on 7.5.10 and 20.5.10 and recommended for forest clearance. Forest clearance is awaited.
5.	Dibbin (Private sector) KSK Dibbin HPPL/ 2x60=120 MW	04.12.2009	Environment clearance: Environmnet Impact Assessment (EIA) Environment Management Plan (EMP) (draft reports) submitted to Arunachal Pradesh State Pollution Control Board (APSPCB) on 5.8.2009. Public hearing held on 30th July, 2010. Environment Appraisal Committee (EAC) recommended for Environment Committee (ECC) during March 2011.

1	2	3	4
			Forest clearance: Under process at State Govt. level revised application for diversion of forest land submitted to Nodal Officer, Govt. of Arunachal Pradesh on 8.3.2011. District Forest Officer (DFO) has completed the process and submitted the proposal to Chief Conservator of forest, Banderdewa on 21.06.2011 for further processing.
6.	Lower Siang (Private sector) JA 9x300=2700 MW	16.02.2010 APL	Environment clearance: Earlier Terms of Reference (ToR) was approved for 2025 MW by MoEF. MoE&F on 03.08.10 accorded approval for revised TOR for Installed Capacity (IC) of 2700 MW. The additional studies have been carried out and draft report submitted to State Pollution Control Board for arranging Public Hearing.
			Forest Clearance: The revised proposal for forest land diversion was submitted to Nodal Officer of State Government in Feb., 2010, who has forwarded the case to three DFOs for site verification and report submission. All three DFOs have submitted their report to Conservator of Forest who has forwarded the same to Nodal Officer, Itanagar.
7.	NyamjangChhu (Private sector) BEL 6x130=780 MW	24.03.2011	Environment clearance: Pending with Developer, Public hearing held in Feb., 2011. Considered by EAC during March, 2011 for EC. Replies to observations being submitted by Developer. Forest Clearance: Not required since no. forest land is involved.
8.	Nafra (Private sector) SNPCPL 2x60=120 MW	11.02.2011	Environment clearance: Accorded on 17.1.2011. Forest Clearance: Proposal for diversion of 78.45 Ha forest land was forwarded to Principal Chief Conservator of Forest, Itanagar on 9.09.2010 by Chief Conservator of Forest, Banderdewa. The case for forest clearance was submitted to MoEF in Feb., 2011. The proposal was placed before Forest Advisory Committee (FAC) on 30th & 31st May, 2011 wherein some information was sought. FAC has recommended the pooposal for diversion of forest land.
	Total—10036MW	/	

APPENDIX VI

MEMORANDUM NO. 59

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3796 dated 20 March, 2013 regarding "Complaints against IFFCO".

On 20 March, 2013 Shri S.R. Jeyadurai and Shri D.B. Chandre Gowda, MPs, addressed an Unstarred Question No. 3796 to the Minister of Personnel, Public Grievances and Pensions. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Personnel, Public Grievances and Pensions *vide* O.M. No. 361/22/2013-AVD-III dated 30 March, 2016 had requested to drop the Assurance on the following grounds:—

"That the reply given by this Department was based on the inputs received from Central Vigilance Commission. CVC has informed- that IFFCO has filed a WP No. 2070/2013 in the High Court of Delhi for quashing the Department of Fertilisers O.M. dated 01.03.2013. The High Court has since stayed the operation of the said O.M. dated 01.03.2013 and the matter is presently subjudice. In view of the matter being sub-judice, the Committee on Government Assurances may kindly consider dropping the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Personnel, Public Grievances and Pensions, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 04.01.2017

GOVERNMENT OF INDIA

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA UNSTARRED QUESTION NO. 3796 ANSWERED ON 20.03.2013

Complaints against IFFCO

3796. SHRI S.R. JEYADURAI: SHRI D.B. CHANDRE GOWDA:

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has investigated the corrupt practices in Indian Farmers Fertiliser Cooperative Limited (IFFCO):
 - (b) if so, the details thereof:
- (c) whether the CVC has received many complaints of corruption against top functionaries of $\,$ IFFCO in the past; and
 - (d) if so, the details thereof and the status of these complaints/enquiries?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (d) As per information provided by the Central Vigilance Commission, it has received 3 complaints against Shri U.S. Awasthi. MD. IFFCO on which the Commission has sought investigation and report. The details are Annexed.

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA USQ NO.3796 DATED 20TH MARCH, 2013.

SI. No.	Allegations against Shri U.S. Awasthi, MD, IFFCO	Action taken by the CVC and the present status
1	2	3
1.	Acceptance of raw materials like phosphoric	
(i)	The CVC has sent the complaint to CBI acid from companies in Senegal and other African countries, by taking bribe through son's firm etc.	and Dte. of Enforcement on 23.2.2010 calling for a report.
(ii)	The CBI had allowed the matter to rest	due to lack of jurisdiction over IFFCO.
(iii)	The Commission has received an interim	report dated 9.2.2012 from the Dte. of Enforcement.
2.	$\begin{array}{lll} \mbox{various} & \mbox{irregularities} & \mbox{committed} & \mbox{by} & \mbox{IFFCO} \\ \mbox{like supply of low grade fertilizer to farmers,} \end{array}$	The CVC has a report sought from the Department of fertilizers on 8.7.2010 and Department of Agriculture and Cooperation
	Subsidy frauds by opening Kisan International Trading a 100% subsidiary in Dubai; Two illegal contracts for cornering a posh bungalow for himself from society's fund; Misusing IFFCO's funds in violations of MSCS Act;	on 20.6.2011. It has received the Report dated 25.1.2012 from Department of Agriculture & Cooperation. The Report from the Department of Fertilizers is awaited.
	Earning huge illegal commission in imports of raw materials and finished fertilizers thereby creating huge loss to the society;	
	Investment in legend International, a holding by Shri US Awasthi;	
	Repatriation of Government Equity through illegal means;	
	Manipulation of election of the board of IFFCO; and Prevailing lawlessness etc.	
3.	Complaint against Shri U.S. Awasthi, MD and Shri Kappor, Joint MD, IFFCO regarding alleged transfer of IFFCO property worth several crore in Hauz Khas, Vasant Kunj, New Delhi in their name.	The CVC has sought a Report from the Department of Fertilizers on 7.3.2013.

APPENDIX VII

MEMORANDUM NO. 60

Subject: Request for dropping of Assurances given in replies to

- (i) Unstarred Question No. 665 dated 08 July, 2009 regarding "Indian Bureaucracy." (Annexure-I).
- (ii) Unstarred Question No. 4729 dated 08 December, 2010 regarding "Administrative Reform Commission Report." (Annexure-II).

The above mentioned Questions were asked by various M.Ps. to the Minister of Personnel, Public Grievances & Pensions. The contents of the questions alongwith the replies of the Ministers are as given in Annexures (I and II).

- 2. The replies to the questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be-implemented.
- 3. The Personnel Public Grievances and Pensions (Department of Administrative Reforms, PG & Pensions) *vide* their D.O. Nos. H-11016/3/2009-AR dated 27th February, 2015 and D.O. No. H-11016/3/2011-AR dated 08th October, 2015 have requested to drop the Assurance on the following grounds:—

"The GoM had considered 14 reports of 2nd ARC. The 8th report on 'Combating Terrorism' has been handled by the Ministry of Home Affairs. As per the decision of CoS in its meeting on 06.11.2012, an Institutional Mechanism to monitor the implementation of accepted recommendations of 2nd ARC has been set up by the Ministries/Departments concerned. Accordingly, the approach for implementation of recommendations of 2nd ARC is that the Central Ministries/Departments are to review and monitor the implementation of accepted recommendations of 2nd ARC under the Chairpersonship of their respective Secretaries. Central Ministries/Departments are to submit their action taken reports in their monthly D.O. letters to Cabinet Secretariat in a prescribed proforma. Similarly, States/UTs have also been requested to constitute committees under Chairpersonship of their respective Chief Secretaries/Administrators.

As reforms are a continuous process taking place on incremental basis, no time limit can be allotted for it.

Against the backround of the five similar assurances pending in Rajya Sabha, the DAR&PG had requested Secretary General, Rajya Sabha to drop the five Assurances. The Rajya Sabha Secretariat vide O.M. No. RS-1/227/77/2012-Com-III dated 20.01.2015 have kindly agreed to drop those."

4. In view of the above, the Ministry, with the approval of Minister of State (PP) have requested to drop the above Assurance.

The Committee may consider.

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA UNSTARRED QUESTION NO. 665

ANSWERED ON 08.07.2009

Indian Bureaucracy

665 . SHRI VILAS BABURAO MUTTEMWAR:

Will the Minister PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Indian bureaucracy has been ranked least efficient by a business survey of twelve Asian Economies;
 - (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the steps suggested by the Administrative Reforms Commission have been implemented by the Government to make the bureaucracy transparent and more accountable;
 - (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the further steps taken or being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF EARTH SCIENCES; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) & (b) As per media reports, Indian bureaucracy has been ranked as the least efficient by a business survey of twelve Asian Economies. This media report also states that survey was a result of a poll of 1274 expatriates working in 12 North and South Asian Nations. The Poll was last held in 2007. It is not clear from the report that what were the key indicators, population size, etc. The scientific basis of this survey is not known. Hence, it is not possible to comment on this report.

(c) to (e) The recommendations of 2nd ARC to make the bureaucracy transparent and more accountable are under consideration of the Government.

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA UNSTARRED QUESTION NO. 4729

ANSWERED ON 08.12.2010

Administrative Reform Commission Report

4729. SHRI JAYANT CHAUDHARY:

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Second Administrative Reforms Commission in the Tenth report titled 'Refurbishing of Personnel Administration-Scaling New Heights flagged the 'need to induct outstanding skills and talents from outside the Government to staff some position in Government departments;
 - (b) if so, the details thereof;
- (c) whether the Government has taken any concrete steps to implement the recommendations contained in the Report;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) The details of the recommendations as given in the 10th Report are as follows:

"After evaluating the Pros and cons of a position-based Senior Executive Service model for India, the Commission agrees with the view that there is need for introducing an element of competition in appointments to the top posts both in the State Governments and Government of India. What is Proposed is not an abandonment of the idea of career-based system altogether, but introduction of a combination of a career-based and a position-based systems in which the career-based system could be opened up to encourage competition for appointment to senior civil service position in Government of India. For creating a senior management or leadership pool in Government of India, competition can be infused through two main mechanisms:

- (i) Opening up the senior management cadre to all existing Services, and
- (ii) Lateral entry by opening the senior management cadre to aspirants from the private sector who can bring new skills into Government."
- (c), (d) & (e) The matter is yet to be considered by the Group of Ministers (GoM).

APPENDIX VIII

MEMORANDUM NO. 62

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 549 dated 13 August, 2012 regarding "Vadodara-Mumbai Expressway".

On 13 August, 2012, Shri Balkrishna K. Shukla, Shri Harin Pathak, Shri C.R. Patil, Smt. Darshana Jardosh and Dr. Kirit Premjibhai Solanki, MPs, addressed an Unstarred Question No. 549 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways *vide* O.M.No.H-11016/08/2012-PPP dated 22 August, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply was furnished as per the requirement of the question. The DPR of Vadodara to Kim section is finalized and DPR of Kim to Mumbai section is under finalization by the NHAI. It is pre-mature to say anything about date of finalization, of DPR of Kim to Mumbai section due to land acquisition problem. Hence, the answer given by this Ministry may not be qualified for an Assurance. In view of the above, it is requested not to treat the reply furnished in respect of part (b) of Lok Sabha Unstarred Question No. 549 answered on 13.08.2012 on the above subject as an Assurance and drop the above Assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 549

ANSWERED ON 13.08.2012

Vadodara-Mumbai Expressway

549. SHRI BALKRISHNA KHANDERAO BALU SHUKLA: SHRI HARIN PATHAK: DR. KIRIT PREMJIBHAI SOLANKI: SHRIMATI DARSHANA VIKRAM JARDOSH: SHRI C. R. PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the project of Vadodara-Mumbai Expressway has been approved under Design, Build, Finance and Operate (DBFO) system;
- (b) if so, the present status of feasibility study of Vadodara-Mumbai Expressway;
 - (c) whether there is any delay in the execution of this project; and
- (d) if so, the reasons therefor and the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Vadodara-Mumbai Expressway project is included under approved program NHDP phase-VI for Expressways;

- (b) The feasibility study of the Vadodara-Mumbai Expressway project has been completed and DPR is under preparation;
 - (c) and (d) Not applicable, as execution is yet to be initiated.

APPENDIX IX

MEMORANDUM NO. 63

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2424 dated 27 August, 2012 regarding "Delhi-Jaipur Expressway".

On 27 August, 2012, Shri Raghuvir Singh Meena, Shri Somen Mitra, Shri Bharat Ram Meghwal and Shri Inderjit Singh Rao, MPs addressed and Unstarred Question No. 2424 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways $\it vide$ O.M.No.H-11016/10/2012-PPP dated 22 August, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply was furnished as per the requirement of the question. The proposal for construction of Delhi-Jaipur Expressway is being finalized as the feasibility report is being prepared by the NHAI. It is pre-mature to say anything about project details including mode of construction until feasibility is finalized and proposal is approved by the Cabinet. Hence, the answer given by this Ministry may not be qualified for an Assurance. In view of the above, it is requested not to treat the reply furnished in respect of part (d) and (e) of Lok Sabha Unstarred Question No. 2424 answered on 27.08.2012 on the above subject as an Assurance and drop the above Assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2424

ANSWERED ON 27.08.2012

Delhi-Jaipur Expressway

2424. SHRI RAGHUVIR SINGHMEENA: SHRI INDERJIT SINGH RAO: SHRI BHARAT RAM MEGHWAL: SHRI SOMENDRA NATH MITRA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the present status of Delhi-Jaipur Expressway which is proposed to be constructed on the lines of Yamuna Expressway to Agra;
 - (b) whether route identification has been completed for the said Expressway;
- (c) if so, the total length and starting point of the said expressway and its distance in Delhi, Haryana and Rajasthan along with their share in its construction cost;
- (d) whether the Government proposes to develop real estate hubs alongside the Expressway;
- (e) if so, the details thereof and the source of funding for construction of this ambitious Expressway project along with its mode of construction;
- (f) whether any timeline has been fixed for land acquisition, getting other clearances and construction of the Expressway; and
 - (g) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) (b) & (c) The study for fixing the alignment (Pre-Feasibility Study) of Delhi-Jaipur Expressway is currently under progress. The alignment of the proposed Expressway, including start and end points, is under discussion with the States of Delhi, Haryana and Rajasthan. The States of Rajasthan and Haryana have given in principle consent to an alignment which is to be finalized after concurrence of Government of Delhi.

- (d) and (e) In order to firm up best suited model for implementation of Expressway projects, Government is considering various options including township development at certain pre-identified locations along the Expressway. The mode of construction has not yet been finalized at this stage.
- (f) and (g) After finalization of the alignment, further Feasibility Study and Detailed Project Report is to be carried out to ascertain various project parameters and land requirement prior to initiating action for appointment of Concessionaire. As such, exact time-frame cannot be ascertained at this stage.

APPENDIX X

MEMORANDUM NO. 64

Subject: Request for dropping of Assurance given in reply to Starred Question No. 266 dated 17 December, 2015 regarding "Expressways".

On 17 December, 2015, Shri Sukhbir Singh Jaunapuria and Shri Ram Charan Bohra, MPs, addressed a Starred Question No. 266 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways $\it vide$ O.M. No. H-11016/23/2015-PPP dated 22 August, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply was furnished as per the requirement of the question. The proposal for construction of Delhi-Jaipur expressway is being finalized as the feasibility report is being prepared by the NHAI. It is pre-mature to say anything about project details such as implementation and financing option etc. until final feasibility report is finalized and proposal is approved by the Cabinet. Hence, the answer given by this Ministry may not be qualified for an Assurance. In view of the above, it is requested not to treat the reply furnished in respect of part (b) of Lok Sabha Starred Question No. 266 answered on 17.12.2015 on the above subject as an Assurance and drop the above Assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA STARRED QUESTION NO. 266

ANSWERED ON 17.12.2015

Expressways

266. SHRI SUKHBIR SINGH JAUNAPURIA: SHRI RAM CHARAN BOHRA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of expressways under operation and those under construction;
- (b) the funds allocated and utilised in the expressways including Delhi-Jaipur expressway during each of the last three years and the current year;
- (c) whether any timeframe has been fixed for completion of work on such expressways including Delhi-Jaipur expressway, if so, the details thereof; and
- (d) whether the budgetary provisions for projects have been revised and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 266 FOR ANSWER ON 17TH DECEMBER, 2015 ASKED BY SHRI SUKHBIR SINGH JAUNAPURIA AND SHRI RAM CHARAN BOHRA REGARDING EXPRESSWAYS

- (a) Ahmedabad-Vadodara Expressway is under operation. This Expressway was 4 laned in 2004.
 - Eastern Peripheral Expressway is under construction. The contract agreements for this expressway were signed in August, 2015 under six different packages on EPC mode. The start date for all six packages is 14.09.2015.
- (b) No expressway-wise funds are being allocated to or allocated by NHAI. Delhi-Jaipur expressway is under consideration. Implementation and Financing options are being explored.

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The expenditure on Eastern Peripheral Expressway are as follows:

Expenditure (Rs. in crore)

Project Name	2012-13	2013-14	2014-15	2015-16
Eastern Peripheral Expressway	123.91	58.94	62.98	143.94

- (c) Completion period for Eastern Peripheral Expressway is 30 months. The appointed date is 14.09.2015. Schedule completion is March, 2018.
- (d) Funding requirements of Expressways are met out of overall resources available with MoRTH and NHAI.

APPENDIX XI

MEMORANDUM NO. 65

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2956 dated 06 August, 2015 regarding "Six Laning of Bangalore-Chennai Expressway".

On 06 August, 2015, Kumari Shobha Karandlaje, MP, addressed an Unstarred Question No. 2956 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways $\it vide$ O.M.No. H-11016/15/2015-PPP dated 22 August, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply was furnished as per the requirement of the question. The proposal for Six laning of Bangalore-Chennai expressway is being finalized as the feasibility report is being prepared by the NHAI. It is pre-mature to say anything about project details such as funds likely to be incurred on the project etc. until final feasibility report is finalized and proposal is approved by the Cabinet. Hence, the answer given by this Ministry may not be qualified for an Assurance. In view of the above, it is requested not to treat the, reply furnished in respect of part(a) of Lok Sabha Unstarred Question No. 2956 answered on 06.08.2015 on the above subject as an Assurance and drop the above Assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may. consider.

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA UNSTARRED QUESTION NO. 2956

ANSWERED ON 06.08.2015

Six Laning of Bangalore-Chennai Expressway

2956. KUMARI SHOBHA KARANDLAJE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the current status of the six-lane Bangalore-Chennai Expressway along with the funds likely to be incurred on the project;
- (b) whether the State Governments of Karnataka, Andhra Pradesh and Tamil Nadu have acquired the requisite land for the purpose and if so, the details thereof; and
 - (c) the time by which the work of the Expressway is likely to be completed?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON RADHAKRISHNAN): (a) The revised final feasibility report is under preparation. The funds likely to be incurred on the project will be finalized after preparation of Final Feasibility Report.

(b) The land is being acquired by NHAI as per National Highway Act, 1956 in all 3 States and not by State Government. The present status of the land acquisition is as under:

In the State-of Karnataka, 3(A) notification for an area of 839.20 ha stretch is published and objections have been heard and preparation of 3(D) notification is under process. In the State of Andhra Pradesh, 3(A) notification for an area of 960.907 ha. has been published and 3(A) notification for the balance 120 ha. is under process. In the State of Tamil Nadu, 3(A) notification is under process of preparation.

(c) The project could be taken up after acquisition of land for the project. In view of this, time of completion of project cannot be ascertained at this stage.

APPENDIX XII

MEMORANDUM NO. 67

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 76 dated 03 December, 2015 regarding "Upgradation into NHs."

On 03 December, 2015 Shri Ram Charan Bohra and Shri B. Sriramulu, MPs addressed a Starred Question No. 76 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/84/2015-P&M dated 29th January, 2016 and 17 June, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply was furnished as per the requirement of the question. We are seeking comments from various Ministries/Departments/States Governments on the said project. Thereafter, the proposal would be sent to Cabinet for approval. It is pre-mature to say anything about launching of the said project until the proposal is approved by the Cabinet. Further on an earlier occasion the similar statement made in reply to Rajya Sabha Unstarred Question No. 2356 for 10.08.2015 raised by Shri Avinash Rai Khanna has been dropped on the same ground as intimated by Rajya Sabha Secretariat *vide* their letter No. RS.1/236/181/2015-Com.III dated 2nd December, 2015. Hence, on similar grounds, the answer given by this Ministry in the instant case may not be qualified for an Assurance. In view of the above, it is requested not to treat the reply furnished in respect of part (c) and (d) of Lok Sabha Starred Question No. 76 answered on 03.12.2015 on the above subject as an Assurance and drop the above assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of Minister for Road Transport and Highways, has requested to drop the above assurance.

The Committee may consider.

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHASTARRED QUESTION NO. 76

ANSWERED ON 03.12.2015

Upgradation into NHs

76. SHRI RAM CHARAN BOHRA: SHRI B. SRIRAMULU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of criteria/norms fixed by the Government to declare/upgrade various State roads or State highways as National Highways (NHs) alongwith the details of State roads or State highways declared as NHs during the last three years and the current year, State-wise;
- (b) the details of funds allocated/released/utilised for the purpose during the said period, State/UT-wise;
- (c) whether the Government has received any proposals seeking upgadation of State highways into National Highways; and
- (d) if so, the details thereof, State/UT-wise along with present Status of proposals?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 76 ANSWERED ON 03.12.2015 ASKED BY SHRI RAM CHARAN BOHRA AND SHRI B. SRI LRAMULU REGRADING UPGRADATION OF NHs.

- (a) The details of criteria/norms fixed by the Government to declare/upgrade various State roads or State highways as National Highways (NHs) is at Annexure-I The State /UT-wise details of length of NHs declared during the last three years and the current year, State-wise are at Annexure-II.
- (b) Subsequent to declaration as NH, the stretches are entrusted to an agency for development and maintenance. Development is taken thereafter in stretches

keeping in view the inter-se priority and availability of funds. As such, no allocation of funds is made at the time of declaration of NH.

(c) and (d) The Ministry keeps on receiving proposals for declaration of State roads as new National Highways from various State Governments which are examined keeping in view the requirement of connectivity, inter-se-priority and availability of funds. This Ministry has declared about 23657 kms of roads/routes as new NHs in the country during the last three years and the current year. The Ministry has taken up detailed review of National Highways (NHs) Network with a view to improve connectivity in border areas including coastal boundary/connectivity covering development of about 7,000 km of new NHs under Bharatmala Pariyojana and also the connectivity to religious places, tourist places and connectivity to backward area covering another about 7,000 km length of roads in consultation with State Governments. The proposed programme under Bharatmala Pariyojana is, *inter alia*, envisaged to include development of road connectivity to some non-major ports also. However, these programmes are yet to be formally launched.

Criteria for declaration of National Highways

The Ministy has devised an eleven points criteria for declaration of National Highways based upon the comments of the Planning Commission, are as under:

- 1. Road which run through the length and breadth of the country.
- 2. Roads connecting adjacent countries.
- 3. Roads connecting the National Capital with State Capital and roads connecting mutually the State Capitals.
- 4. Roads connecting major ports, non-major ports, large industrial centres or tourist centres.
- 5. Roads meeting very important strategic requirement in hilly and isolated areas.
- 6. Arterial roads which enable sizeable reduction in travel distance and achieve substantial economic growth thereby.
- 7. Roads which help opening up large tracts of backward area and hilly regions (other than strategically important ones).
 - 8. National Highways grid of 100 km is achieved.
- 9. The road must be upto the standard laid down for State Highways (SHs) both in its technical requirements as well as the land requirements. The existing roads [SH, Major District Roads (MDRs) and other roads], which are important in terms of various criterion stipulated herein, will be considered for upgrading to NH standards. It will, however, be ensured that the roads being upgraded generally satisfy the standards laid down for SH but MDR and other roads required to be upgraded to form grid and connect important/backward areas will also be considered.
- 10. The existing Right of Way (RoW) should be the property of the State Government and must be generally free any type of encroachments.
- 11. The Right of Way required for the National Highways (preferably 45m, minimum 30m) must be available for acquiring, free of encroachments and the State Government would complete acquiring formalities within six months. If additional RoW is required for developing the road to NH standards, the State Governments would complete the acquisition expeditiously after sanctioning of estimates therefor.

ANNEXURE II

(Length in km.)

Sl.	States	Addition	Addition	Addition	Addition
No.	States	during	during	during	during
110.		2012-13	2013-14	2014-15	2015-16
1.	Andhra Pradesh	1764	289	715.58	562
2.	Arunachal Pradesh			486.05	
3.	Assam	89	605	177.67	
4.	Bihar	62	299	211.79	160
5.	Chandigarh			-8.725	
6.	Chhattisgarh		742	47.4	
7.	Delhi			0	
8.	Goa			-6.999	
9.	Gujarat	547	115	276.9	
10.	Haryana		417	177.48	395
11.	Himachal Pradesh		690	270.48	156
12.	Jammu and Kashmir	450	624	274	
13.	Jharkhand	204	594	-314.36	
14.	Karnataka	246	1535	255.29	70
15.	Kerala		743	111.52	
16.	Madhya Pradesh	52		68.57	9
17.	Maharashtra	1252	740.2	798.59	387
18.	Manipur		135	293.74	
19.	Meghalaya			33.358	
20.	Mizoram		195	159	
21.	Nagaland		247	409.09	
22.	Orissa .	712	134	94.523	
23.	Pudducherry			11.03	
24.	Punjab		142	540.15	530
25.	Rajasthan	50	466	240.2	20
26.	Sikkim			160	
27.	Tamil Nadu		32	31.14	
28.	Tripura		109	68	728
29.	Telangana				
30.	Uttarakhand		240		559.92
31.	Uttar Pradesh		168	497	
32.	West Bengal		227	1.801	
33.	Andaman and Nicoba	r Islands		30.7	
34.	Dadar and Nagar Have		31	0	
35.	Daman and Diu		22	0	
	Total	5428	9041.2	6670.9	2517

APPENDIX XIII

MEMORANDUM NO. 68

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4882 dated 26 April, 2010 regarding "Model Concession Agreement."

On 26 April, 2010 Shri M.K. Raghavan, M.P. addressed an Unstarred Question No. 4882 to the Minister of Shipping. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Shipping $\it vide$ O.M. No. H-11016/14/2010-PD-III(302128) dated 11 August, 2015, have requested to drop the assurance on the following grounds:—

"That in this regard it is conveyed that the recommendations of Shri B.K. Chaturvedi, Member, Planning Commission for the Public Private Partnership Projects of Ports Sector have been accepted by the Ministry of Shipping. A Draft Cabinet Note along with a copy of Model Concessions Agreement (MCA) in track change mode has been circulated to Ministry of Finance, Ministry of Law and Justice and Planning Commission for implementing the recommendations of the BKC Committee. Since Ministry of Shipping has already taken a decision relating to modifications in the MCA proposed by Planning Commission, it is requested that the matter may be placed before the Chairman, Assurance Committee, Lok Sabha to consider dropping of the Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Shipping, RT&H have requested to drop the above Assurance.

The Committee may consider.

GOVERNMENT OF INDIA MINISTRY OF SHIPPING LOK SABHA UNSTARRED QUESTION NO. 4882

ANSWERED ON 26.04.2010

Model Concession Agreement

4882. SHRI M. K. RAGHAVAN:

Will the Minister of SHIPPING be pleased to state:

- (a) whether there is any lackness in well defined policy in capacity addition at major ports in the country;
 - (b) if so, the details thereof and the reasons therefor;
- (c) whether the Model Concession Agreement (MCA) is still under review; and $\,$
- (d) if so, the details thereof along with the time by which said MCA is likely to be finalised?

ANSWER

THE MINISTER OF SHIPPING (SHRI G. K. VASAN): (a) No, Madam.

- (b) Does not arise.
- (c) & (d) The Model Concession Agreement (MCA) approved by the Government in January, 2008 is currently in force and being followed by the Major Ports for the PPP Projects. However, some issues relating to the MCA are being considered to improve upon the Model Concession Agreement.

APPENDIX XIV

MEMORANDUM NO. 70

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 6026 dated 14 May, 2012 regarding "Quota in Government Jobs."

On 14 May, 2012, Shri Ratan Singh, MP, addressed an Unstarred Question No.6026 to the Minister Social Justice and Empowerment. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Social Justice and Empowerment $\it vide$ O.M. No. 16012/10/2012-CC dated 05 March, 2013 had requested to drop the Assurance on the following grounds:

"In reply to the Question, only factual position as obtaining on the date was reported and no Assurance to any effect was given."

- 4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 06 February, 2014. The Committee accordingly presented their 40th Report (15th Lok Sabha) on 17 February, 2014 and desired that the matter be pursued vigorously will all concerned and a conclusive, decision may be taken in the matter without further delay.
- 5. However, the Ministry of Social Justice and Empowerment *vide* O.M. No. 16012/10/2012-CC dated 11th June, 2015 have again requested to drop the Assurance on the following grounds:

"It is submitted once again that the then Chairperson of the Committee of Ministers on Dalit Affairs had submitted First Report (Volume I & II) to the then Prime Minister on 13/06/2008. The said report is classified as 'Secret'. Further the decision taken on the report has not yet been communicated to this Ministry by the Prime Minister's Office. In view of the position explained above, it would not be possible to fulfil the Assurance in regard to the aforesaid question. As such the Committee on Government Assurances may kindly be moved for dropping the Assurance."

 $6.\,Further,$ the Ministry $\it vide\,O.M.\,No.\,16012/10/2012-CC$ dated 01 July, 2016 have also requested to drop the Assurance on the following grounds:

"In reply to the Parliamentary Question (Lok Sabha Unstarred Question No. 6026), only the factual position as obtaining on the date was intimated,

and no Assurance to any effect was given. In view of the position explained above, it would not be possible to fulfil the Assurance in regard to the aforesaid Question. As such, the Committee on Government Assurances may kindly be moved for dropping the Assurance."

7. In view of the above, the Ministry, with the approval of the Minister of State for Social Justice and Empowerment, have requested to drop the above Assurance.

The Committee may reconsider.

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA UNSTARRED QUESTION NO. 6026

ANSWERED ON 14.05.2012

Quota in Government Jobs

6026. SHRI RATAN SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is contemplating to provide reservation to the Scheduled Castes in the private sector in view of the shortage of jobs in Government offices:
 - (b) if so, the details thereof: and
 - (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c)A high level Coordination Committee has been constituted in October, 2006 to carry forward the dialogue with Industry on Affirmative Action in the Private Sector. It has been holding meetings with apex Chambers from time to time. Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM), Confederation of Indian Industry (CII) and PHD Chamber of Commerce and Industry. (PHDCCI) have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Code of Conduct provide, *inter alia*, for inclusive policies and non-discrimination. Dialogue with Industry is continuing.

APPENDIX XV

MEMORANDUM NO.71

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3232 dated 11 February, 2014 regarding "SCP for Scheduled Castes".

On 11 February, 2014, Shri P.R. Natarajan and Shri P.L. Punia, MPs, addressed an Unstarred Question No. 3232 to the Minister of Social Justice and Empowerment. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16012/9/2013-SCD-II dated 24 March, 2014 had requested to drop the Assurance on the following grounds:

"That the Legislature, the Executive and the Judiciary have well defined areas of responsibility and powers which are not overlapping and maintain the exclusive character in nature for effective enforcement of constitutional provisions. The task of enactment of law is the exclusive domain of the Legislature and Executive is tasked with enforcement of the Acts and Rules so promulgated. The Parliament legislates on all matters that are enumerated in the Union List and the Concurrent List of Constitution. After the Bill is tabled in either House of Parliament, its subsequent passage into an Act is the soleres Ponsibility of the Parliament and not the Ministry which is an arm of Executive. In view of the above, it is requested that aforementioned Assurance may kindly be dropped as the Hon'ble Minister in the reply tabled had informed the action taken so far in the matter and no Assurance was made as such."

4. The above request for dropping could not be considered due to the dissolution of the 15th Lok Sabha. The Ministry of Social Justice and Empowerment *vide* O.M. No.16012/9/2013-SCD-II dated 22 June, 2016 have now again requested to drop the Assurance on the following grounds:

"That an Inter-Ministerial Committee, comprising of the Secretary of erstwhile Planning Commission, Secretary (Social Justice and Empowerment), Secretary (Tribal Affairs), that also included representatives of major States that has sizeable SC/ST population, had considered this issue in detail. *Vide* para 27(a) the Inter-Ministerial Committee observed that the tenability and legal sustainability of such a legislation may be examined carefully as such

legislation is tantamount to not only legislating on the Finance/Budget of the Centre but also of the States and such matters are voted by Parliament and the States legislatures at the respective levels. However, in view of the Fourteenth Finance. Commission (FFC) recommendations, Central Government issued *vide* advisories dated 20.04.2015 and 24.04.2015 has requested the States/UTs to enhance required allocations towards Scheduled Castes Sub-Plan schemes commensurate to the higher earnings of the State Governments, in order to attain equitable development of these sections of the society."

5. In view of the above, the Ministry, with the approval of the Minister of State for Social Justice and Empowerment, have requested to drop the above Assurance. The Committee may consider.

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA UNSTARRED QUESTION NO. 3232

ANSWERED ON 11.02.2014

SCP for Scheduled Castes

3232. SHRI P.R. NATARAJAN: SHRI P.L. PUNIA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Special Component Plan (SCP) for Scheduled Castes is being implemented in accordance with the guidelines of the Planning Commission;
- (b) if so, the details of the allocation of funds and expenditure incurred by various Central Ministries as well as State Governments during each of the last three years and the current year, Ministry/State/UT-wise;
- (c) whether instances of violation of guidelines have been noticed in the implementation of the Plan during the said period and if so, the details thereof, State/UT-wise; and
- (d) whether a number of organizations have demanded for legislative measures to prevent the diversion, non-release, non-implementation and lapsing of the SCP funds and if so, the response of the Government thereon?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) & (b) Yes Madam. As per information received from Planning Commission, Central Ministries/Departments and States/UTs are implementing Special Component Plan (SCP) for the Scheduled Castes in accordance with the guidelines issued by the Planning Commission. Details of allocation of funds and expenditure incurred by various Central Ministries as well as State Governments during each of the last three years and the current year, Ministry/State/UT-wise is placed at *ANNEXURE* I & II.

(c) As per the information furnished by the Planning Commission, it has received information regarding alleged diversion of funds under Scheduled Castes Sub-Plan (SCSP) by the Government of the National Capital Territory (GNCT) of Delhi. The Planning Commission has taken up the issue of diversion of SCSP funds with the GNCT of Delhi and requested them to bring back the diverted amount.

(d) Yes Madam. Final decision in this regard has not been taken by the Government.

LOK SABHA UNSTARRED QUESTION NO. 3232 FOR 11.02.214

(In crores of Rupees)

S.No	. Ministry/Department		2010-11			2011-12			2012-13			2013-14	
		Total	Earmarki	ing Outlay	Total	Earmarkii	ng Outlay	Total	Earmarkin	g Outlay	Total	Earmarking	Outlay
		GBS Outlay	SCSP	% to GBS SCSP	GBS Outlay	SCSP	% to GBS SCSP	GBS Outlay	SCSP	% to GBS SCSP	GBS Outlay	SCSP	% to GBS SCSP
l	2	3	4	5	6	7	8	9	10	11	12	13	14
	Ministry of Agriculture												
	Department of Agriculture and cooperation	n 8280.00	282.70	3.41	9262.00	1500.44	16.20	10991.00	1780.80	16.20	11655.00	1888.11	16.20
	Department of Animal Husbandry and Fisheries Ministry of Commerce and Industry	1300.00	0.00	0.00	16.00	259.20	16.20	1910.00	309.00	16.18	2025.00	328.05	16.20
.	Department of Commerce	1680.00	0.00	0.00	2000.00	90.00	4.50	2100.00	94.00	4.48	2226.00	100.00	4.49
	Department of Industrial Policy and Promotion	1050.00	30.73	2.93	1300.00	30.01	2.31	1365.00	12.00	0.88	1501.00	42.00	2.80
	Ministry of Communications and Tec	hnology											
	Department of Information Technology	2000.00	53.20	2.66	3000.00	60.00	2.00	3000.00	60.00	2.00	3000.00	60.00	2.00
	Ministry of Environment and Forests	2200.00	0.00	0.00	2300.00	51.00	2.22	2430.00	53.4p	2.20	2430.00	53.46	2.20
	Ministry of Health and Family Welfar	re											
	Department of Health and Family Welfare	21000.00	2398.35	11.42	23560.00	3582.00	15.20	27127.00	4123.30	15.20	29165.00	4433.08	15.20
l.	Department of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homeopathy (AYUSH)	800.00	0.00	0.00	900.00	45.00	5.00	990.00	49.50	5.00	1069.00	53.45	5.00
).	Department of AIDS Control	0.00	0.00	0.00	1700.00	258.40	15.20	1700.00	258.40	15.20	1785.00	271.32	15. 20
0.	Ministry of Housing and Urban Povert Alleviation	y 1000.00	0.00	0.00	1100.00	247.50	22.50	1155.00	259.87	22.50	1460.00	328.50	22.50
	Ministry of Human Resource Develop	ment											
1.	Department of School Education and Literacy	31036	5626.40	18.13	38957.00	7791.40	20.00	45969.00	9193.80	20.00	49659.00	9931.80	20.00

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1	2	3	4	5	6	7	8	9	10	11	12	13	14
12.	Department of Higher Education	11000.00	1444.08	13.13	13103.00	1965.45	15.00	15458.00	2318.70	15.00	16210.00	2431.51	15.00
13.	Ministry of Labour and Employment	1000.00	5.93	0.59	1300.00	210.60	16.20	2470.00	400.14	16.20	2524.00	408.89	16.20
14.	Ministry of Micro Small and Medium Enterprises	2400.00	299.80	12.49	2700.00	324.20	12.01	2835.00	204.00	7.20	2977.00	357.24	12.00
15.	Ministry of New and Renewable Ener	rgy 1000.00	0.00	0.00	1200.00	42.00	3.50	1385.00	48.50	3.50	1521.00	53.23	3.50
16.	Ministry of Panchayati Raj	120.00	11.00	9.17	200.00	14.59	7.30	300.00	34.42	11.47	500.00	75.49	15.10
17.	Ministry of Power	10630.00	0.00	0.00	9642.00	800.00	8.30	9642.00	800.00	8.30	9642.00	800.00	8.30
	Ministry of Rural Development												
18.	Department of Rural Development	66100.00	7492.00	11.33	74100.00	4375.06	5.90	73175.00	4942.13	6.75	74429.00	6358.37	8.54
19.	Department of Land Resources	2660.00	0.00	0.00	2700.00	445.37	16.50	3201.00	518.48	16.20	5765.00	933.85	16.20
20.	Department of Drinking Water and Sanitation Ministry of Science and Technology	10580.00	0.00	0.00	11000.00	2420.00	22.00	14000.00	3080.00	22.00	15260.00	3358.00	22.01
21.	Department of Science and Technolog	y 2025.00	6.50	0.32	2349.00	58.75	2.50	2477.00	61.93	2.50	2777.00	69.43	2.50
22.	Ministry of Social Justice and Empowerment	4500.00	3461.40	76.92	5375.00	4051.00	75.37	5915.00	4300.00	72.70	6625.00	4755.80	71.79
23.	Ministry of Textiles	4725.00	150.30	3.18	5000.00	250.00	5.00	7000.00	350.00	5.00	4631.00	231.55	5.00
24.	Ministry of Women and Child Development	11000.00	2349.00	21.35	12650.00	2530.00	20.00	18500.00	3700.00	20.00	20350.00	4070.00	20.00
25.	Ministry of Youth Affairs and Sports	2844.00	173.96	6.12	1000.00	153.69	15.37	1041.00	160.60	15.43	1093.00	168.00	15.37
_	Grand Total	200930.00	23785.30	11.84	227998.00	31555.60	13.84	256136.00	37113.00	14.49	270279.00	41561.11	15.38
	All Ministry Total	280599.99	23785.30	8.48	335521.00	31555.60	9.40	391027.00	37113.00	9.49	419068.00	41561.11	9.92

SCSP OUTLAY/EXPENDITURE DURING ANNUAL PLAN 2010-11, 2011-12, 2012-13 AND 2013-14

S1.	State/UT	% of SC	Anı	nual Plan 201	0-11	Ar	nual Plan 20	011-12	I	Annual Plan 20	012-13	Annual Pla	an 2013-14	
No.		Population (2001 Census)	Total State Plan Outlay	SCSP Outlay	SCSP Actual Exp. dr.	Total State Plan Outlay	SCSP Outlay	SCSP Anticipated Exp. dr.	Total State Plan Outlay	SCSP Outlay	SCSP Anticipated Exp dr.	Total State Plan Outlay	SCSP Outlay	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
1.	Andhra Pradesh	16.20	36800.00	6131.39	3739.00	43000.00	7233.35	5961.28	48935.00	7061.22	6433.63	53000.00	8581.83	
2.	Assam	6.90	7645.00	140.27	117.60	9000.00	165.52	163.56	10500.00	91.00	1530	12500.00	211.91	
3.	Bihar	15.70	20000.00	3375.12	1731.85	24000.00	4245.72	4245.72	28000.00	5446.17	4427.00	34000.00	6260.36	
4.	Chhattisgarh	11.60	13230.00	1612.13	1073.45	16710.00	1899.13	1300.50	23480.00	2434.00	1615.27	25250.00	2383.78	
5.	Goa	1.80	2710.00	22.48	13.31	3320.00	33.96	804	4700.00	94.00	45.16	4715.00	94.41	0
6.	Gujarat	7.10	30000.00	1331.80	1174.75	38000.00	2084.04	1577.14	51000.00	28G559	2440.93	59000.00	2637.41	00
7.	Haryana	19.30	18260.00	2309.65	1904.61	20358.00	2599.15	2015.88	26483.00	2843.34	2187.17	27072.00	3729.52	
8.	Himachal Pradesh	24.70	3000.00	742.00	737.65	3300.00	816.00	816.00	3700.00	914.64	914.64	4100.00	1013.52	
9.	Jammu & Kashmir	7.60	6000.00	45565	NR	6600.00	535.78	535.78	7300.00	732.14	NR	7300.00	NR	
10.	Jharkhand	11.80	9240.00	956.24	740.24	15300.00	1469.89	1446.05	16300.00	1714.53	1371.62	16800.00	1885.34	
11.	Karnataka	16.20	31050.00	3866.59	2926.01	38070.00	4632.99	4203001	5125.00	5125.00	5125.00	47000.00	5823.88	
12.	Kerala	9.80	10025.00	983.45	862.07	12010.00	1178.18	1178.18	14010.00	1374.38	1374.38	17000.00	NR	
13.	Madhya Pradesh	15.20	19000.00	2918.00	2708.12	23000.00	3575.58	4491.97	28000.00	4284.00	3879.15	35500.00	1899.00	
14.	Maharashtra	10.20	37916.00	3867.11	2478.13	42000.00	4284.00	3938.36	45000.00	4590.00	4382.97	49000.00	4997.68	
15.	Manipur	2.80	2600.00	62.40	42.40	3210.00	89.62	71.82	3500.00	79.71	61.63	3650.00	88.61	
16.	Odisha	16.50	11000.00	1868.37	1600.16	15200.00	2512.56	2033.38	17250.00	2953.86	2512.57	21500.00	3614.72	

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1	2	3	4	5	6	7	8	9	10	11	12	13	14
17.	Punjab	28.90	9150.00	2640.00	?	11520.00	3323.52	1842.59	14000.00	?	2725.65	16125.00	4653.00
18.	Rajasthan	17.20	24000.00	3798.30	3364.35	27500.00	4555.62	3881.55	33500.00	5558.38	4935.50	40500.00	6767.73
19.	Sikkim	5.02	1175.00	10.13	10.13	1400.00	27.65	27.65	1877.00	35.05	27.95	2060.00	NR
20.	Tamil Nadu	19.00	20068.00	4240.73	4210.00	23535.00	5013.29	4491.97	28000.00	48.61	5405.12	37128.00	NR
21.	Tripura	17.40	1860.00	365.53	196.57	1950.00	375.12	328.00	2250.00	352.95	352.95	2500.00	NR
22.	Uttar Pradesh	21.10	42000.00	8881.00	8657.89	47000.00	9938.15	8766.12	57800.00	12223.00	8642.73	69200.00	13207.50
23.	Uttrakhand	17.90	6800.00	1226.25	493.23	7800.00	1404.00	?	8200.00	1406.00	?	8500.00	1530.00
24.	West Bengal	23.00	17985.00	4142.40	2698.34	22214.00	5118.98	5118.98	28000.00	5966.69	4427.22	30314.00	6987.37
25.	Chandigarh	17.50	462.73	81.20	81.33	661.89	115.85	118.05	737.23	131.43	131.43	87605	154.65
26.	Daman & Diu	3.10	NR	NR	NR	324.95	9.94	9.94	568.25	17.38	17.38	NR	NR
27.	Delhi	16.90	11400.00	1901.56	2064.99	14200.00	2390.88	2390.88	15000.00	2760.46	2729.58	16626.00	NR
28.	Pondicherry	16.20	2500.00	291.83	206.99	2750.00	412.85	214.72	3000.00	493.68	121.52	2000.00	311.97
TOT	`AL	16.20	395876.73	58221.58	46153.04	473933.84	70041.62	60583.72	563122.49	81866.21	66941.71	643216.05	79840.18

Source: State Plan approval letters and SCSP documents of the State Govts. NR: Not Reported.

APPENDIX XVI

MEMORANDUM NO. 73

Subject: Request for dropping Assurance given in reply to Unstarred Question No. 126 dated 30 November, 2015 regarding "Inclusion in ST lists."

On 30 November, 2015, Shri Balabhadara Majhi, Shri Abhishek Singh and Shri OM Birla addressed an Unstarred Question No. 126 to the Minister of Tribal Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tribal Affairs within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Tribal Affairs *vide* O.M. No. 16012/14/2015-C&LM-I dated 30 June, 2016 have requested to drop the Assurance on the following grounds:—

"That inclusion of communities in ST list is an ongoing process that involves recommendation of three different agencies *i.e.* State Government, RGI and NCST followed by Cabinet Decision and introduction of Bill in the both Houses of Parliament. As per existing modalities, Ministry of Tribal Affairs has already processed the proposals recommended by State UT/Government hence no action pending with this Ministry. Hence, the above question may not be treated as Assurance. Therefore, it is requested for deletion of this Assurance from array of list of Assurance with respect to Ministry of Tribal Affairs."

4. In view of the above, the Ministry, with the approval of the Minister of State for Tribal Affairs, have requested to drop the above Assurance.

The Committee may consider.

GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 126 ANSWERED ON 30.11.2015

Inclusion in ST Lists

126. SHRI BALABHADARA MAJHI: SHRI ABHISHEK SINGH: SHRI OM BIRLA:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) the details of guidelines of the Central Government for inclusion of any community in the Scheduled Tribes (STs) list;
- (b) whether the Union Government has received any proposals from various State Governments including Odisha for inclusion of various communities in the list of Scheduled Tribes (STs);
- (c) if so, the details thereof along with the names of communities included in the list of STs and details of communities that have been removed or shifted from ST status during the last three years and the current year;
- (d) whether a number of recommendations for inclusion of tribes in the lsit of Scheduled Tribes are still pending with the Government for approval; and
- (e) if so, the details thereof and the reasons therefore along with the present status thereof, State/UT-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The criteria being followed for inclusion of community in the list of Scheduled Tribes are: (a) Indications of primitive traits; (b) Distinctive culture; (c) Geographical isolation; (d) Shyness of contact with community at large; and (e) Backwardness.

The Government of India on 15.6.1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the orders specifying list of Scheduled Tribes. According to these modalities, only those proposal which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for

Scheduled Tribes are to be considered for amendment of legislation.

- (b) A Statement indicating State/UT-wise number of proposals for inclusion of communities in the List of Scheduled Tribes received in the last three years and the current year (2012-2015) is at Annexure I.
- (c) Yes Madam. The communities substituted/included in the list of Scheduled Tribes of the State during last three years and the current year (2012-2015) is annexed at Annexure II.
- (d) & (e) A statement showing the list of communities recommended by all three agencies *i.e.* State Government, Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) for inclusion in list of Scheduled Tribes is at Annexure III. Proposal for streamlining of procedure and revision of criteria is under consideration of the Government. After the approval of the Cabinet all the recommended cases shall be processed for amending the legislation.

 $\label{eq:annexy} \textit{ANNEXURE I}$ Proposals received in last three years

Sl. No.	Name of the States/UTs	Number of Proposals
1.	Assam	45
2.	Arunachal Pradesh	6
3.	Bihar	5
4.	Chhattisgarh	44
5.	Goa	2
6.	Jammu & Kashmir	2
7.	Jharkhand	16
8.	Karnataka	53
9.	Kerala	4
10.	Madhya Pradesh	1
11.	Odisha	85
12.	Sikkim	11
13.	Tamil Nadu	12
14.	Tripura	1
15.	Uttarakhand	1
16.	Uttar Pradesh	7
17.	West Bengal	12
18.	Puducherry	7

ANNEXURE II

$Communities \, substituted/included \, in \, the \, list \, of \, Scheduled \, Tribes \, of \, the \, States \, \\ during \, last \, three \, years \, and \, the \, current \, year$

Name of State	Name of Communities substituted/ included in Scheduled Tribes list	Name of Act
Manipur	Sl. No. 8. Kabui, Inpui, Rongmei Sl. No. 9. Kacha Naga, Liangmai, Zene Sl. No. Koirao, Thangal, Sl. No. 34. Mate	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2011 (No. 2 of 2012) dated 08.01.2012
Arunachal Pradesh	Sl. No. 5. Galo	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2011 (No. 2 of 2012) dated 08.01.2012
Karnataka	Sl. No. 37. Medara	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2012 (No. 24 of 2012) dated 31.05.2012
Kerala	S.No. 28. Marati (of the Hosdurg and Kasargod Taluks of Kasargod District	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2013 (No. 24 of 2013) dated 18.09.2013
Chhattisgarh	Sl. No. 16. Adhuj Maria, Sl. No. 27. Hill Korwa	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2013 (No. 24 of 2013) dated 18.09.2013

ANNEXURE III

Number of communities recommended by all three agencies *i.e.* State Government, RGI and NCST during the last three years and the current year

Sl.No.	Name of the States/UTs	Number of proposals recommended by all three agencies
1.	Assam	1
2.	Chhattisgarh	8
3.	Jharkhand	11
4.	Tamil Nadu	5
5.	Tripura	1
6.	Puducherry	1
	Total	27

APPENDIX XVII

MEMORANDUM NO. 74

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1950 dated 09 March, 2016 regarding "Corruption in DDA and CPWD".

On 09 March, 2016 Shri Chandrakant Khaire, Shri Prataprao Jadhav, Shri Ram Tahal Choudhary, Smt. Rama Devi and Dr. Pritam Gopinath Munde, M.Ps. addressed an Unstarred Question No. 1950 to the Minister of Urban Development. The text of the Question along with reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as Assurance by the Committee and required to be implemented by the Ministry of Urban Development within three months from the date of reply but the assurance is yet to be implemented.
- 3. The Ministry of Urban Development *vide* O.M. No. H-11016/2/2016-AVII dated 24.08.2016 have requested to drop the Assurance on the following grounds:—

"That in disciplinary cases and cases under investigation by outside agencies, no specific time limit can be mentioned for completion of cases. Each disciplinary case has to be decided on merits after following due procedure as per law. It is not possible to hasten the decision making process without giving due opportunity to the Charged Officer and without following due procedure. Moreover, in cases where investigation is being conducted by the CBI, certain confidentiality is maintained as revealing information may impede the investigation process. In case of DDA, one complaint is being investigated by the CBI and two cases which have been investigated by Delhi Police are now sub-judice. In such matters also, a time-limit cannot be prescribed by the Ministry for taking a final decision. Therefore, there is practical difficulty in fulfilling the Assurance by the Ministry in respect of matters which are under quasi-judicial and judicial domains."

4. In view of the above, the Ministry, with the approval of the Minister of Urban Development, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 04.01.2017

GOVERNMENT OF INDIA

MINISTRY OF URBAN DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1950

ANSWERED ON 09.03.2016

Corruption in DDA and CPWD

1950. SHRI CHANDRAKANT BHAURAO KHAIRE: SHRI PRATAPRAO GANPATRAO JADHAV: SHRI RAM TAHAL CHOUDHARY: SHRIMATI RAMA DEVI DR. PRITAM GOPINATH MUNDE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether some of the officers of Central Public Works Department (CPWD) and Delhi Development Authority (DDA) are allegedly involved in corruption;
- (b) if so, the details thereof, State-wise including the nature of corruption cases registered against them during the last three years and the current year and the action taken/being taken in this regard;
 - (c) whether such officers are still reportedly working in sensitive posts;
 - (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) to (d) Yes Madam. The information relating to the Central Public Works Department (CPWD) is at Annexure I and information relating to the Delhi Development Authority (DDA) is at Annexure II.

(e) The Policy/Guidelines being issued by the Department of Personnel and Training (DoP&T), Government of India and Central Vigilance Commission (CVC) for dealing with such cases are being followed strictly.

List of Officers of Central Public Works Department with doubtful integrity against whom action was taken in the last three years & in 2016

S1.N	o. Name and Designation	Charges	State	Present Posting	Sensitive/ Non-sensitive	Remarks
1.	S. Jayaraman, AE(C)	Wrongful loss to Government	Tamil Nadu	SR-Regional Office, Chennai	Non-sensitive	Penalty imposed on 25/07/2014.
2.	S.N. Mukherjee, AE(E)	Wrongful loss to Government	Kolkata, West Bengal	Retired	Retired	Charges dropped.
3.	Karamvir Singh, EE(C)	Wrongful loss to Government	Delhi	Retired	Retired	Charge-sheet for Major penalty issued & after inquiry he was exonerated.
4.	M.S. Ansari, JE(C)	Wrongful loss to Government	Delhi	E-in-Office, PWD, Delhi	Non-sensitive	Charge-sheet for Major penalty issued & after inquiry, penalty of censure imposed on 01.09.2015.
5.	L. Bhadrachalam, EE(C)	Over payment of contractors resulting loss to Government	Chennai (T.N.)	Retired	Retired	Penalty imposed on 22.05.2015.
6.	S. Bhowmick, JE(E)	Wrongful loss to Government	Kolkata, West Bengal	Kolkata	Sensitive	Inquiry in progress.

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List of officers against whom Prosecution Sanctions have been issued for the year-2013

S1.No.	Name and Designation	Charges	State	Present Posting	Sensitive/ Non-sensitive	Remarks
	vesh Chand, AE (C)	CBI registered case on the issue of taking bribe. PS issued <i>vide</i> letter No. 21/CBI-7-10-2010-VS.I dated 19.9.2013.	Delhi	CE(NDZ- VIII), Delhi	Non-sensitive	Court Cases in progress.
	Rakesh Babu Garg, EE (C)	CBI registered case on the issue of taking bribe. PS issued <i>vide</i> letter NO.14-CBI/17/11/2010-VS.I dated 28.2.2013.	Delhi	CSQ, Delhi	Non-sensitive	Court Cases in progress.
	O. Adi Pratap Kumar, EE (C)	RC registered by CBI for disappropriate assets and prosecution sanction issued <i>vide</i> letter No. 10/V-7/CBI/RC03(A)/2011-VS.I-2012 dated 29.7.2013.	Hyderabad	CE(SZ-II), Hyderabad (AP)	Non-sensitive	Court Cases in progress.
	Mallem Faneendra Nath, EE (C)	CBI registered case on the issue of taking bribe. PS issued <i>vide</i> letter No. 10/V-7/RC-2(A)/2013-VS.I dated 23.7.2013.	Maharashtra	MCC-II, Mumbai	Non-sensitive	Court Cases in progress.
	nesh Upadhyay, AE (C)	RC registered by CBI caught red handed while taking bribe and prosecution sanction issued <i>vide</i> 10/V-2/RC006/2013A0019/2013-V.S.I. dated 31.12.2013.	Uttar Pradesh	ACC, Allahabad (Uttar Pradesh)	Non-sensitive	Court Cases in progress.

List of officers of CPWD against whom action was taken for the year-2014

S1.N	lo. Name and Designation	Charges	State	Present Posting	Sensitive/ Non-sensitive	Remarks
1.	D. Adi Pratap Kumar, EE (C)	Disproportionate Assets Case - Non-intimation about purchase of property.	Hyderabad	CE (SZ-II), Hyderabad	Non-sensitive	Charge-sheet issued. Departmental Inquiry in progress.
2.	R.K. Nafaria, EE (C)	Financial loss of Rs. 24.51 lac to Government.	Delhi	Retired	Retired	Inquiry in progress.
3.	P.L. Gupta, EE (C)	Wrongful loss to Government.	Delhi	Retired	Retired	Inquiry in progress.
4.	Kanti Acharjee, OS Gd.I	Transaction of illegal gratification.	Kolkata	Kolkata	Non-sensitive	Inquiry in progress.
5.	Ramesh Babu, Steno Grd. I	False claim of LTC benefits.	Bangalore	Bangalore	Non-sensitive	Penalty imposed.

List of officers against whom Prosecution Sanctions have been issued for the year-2014

S1.No	. Name and Designation	Charges	State	Present Posting	Sensitive/ Non-sensitive	Remarks
1	2	3	4	5	6	7
1.	Shiv Narain, EE (C)	RC registered by CBI for fabrication of levels in the earth work providing wrongful gain to contractor. Prosecution sanction issued <i>vide</i> 10/V-4/RC 0232011A0012/2013-VS.I dated 02-09-2014.	Delhi	Retired	Retired	Court Cases in Progress.
	Satyendra Kumar, EE (Civil)	RC registered by CBI for fabrication of levels in the earth work providing wrongful gain to contractor. Prosecution sanction issued <i>vide</i> 10/V-4/RC 0232011A0012/2013-VS.I dated 02-09-2014.	Jharkhand	CE(EZ-IV), Ranchi	Non-sensitive	Court Cases in Progress.
	Som Pal Singh Saini EE (C)	RC registered by CBI for fabrication of levels in the earth work providing wrongful gain to contractor. Prosecution Sanction issued <i>vide</i> 10/V-4/RC0232011A0012/2013-VS.I dated 02-09-2014.	Delhi	E-in-C, PWD, Delhi	Non-sensitive	Court Cases in progress.
	Mithilesh Prasad Mishra, AE (C)	RC registered by CBI for fabrication of levels in the earth work providing wrongful gain to contractor. Prosecution sanction issued <i>vide</i> 10/V-4/RC0232011A0012/2013-VS.I dated 20.08.2014.	Uttar Pradesh	VHU Proj. Divn., Varanasi	Sensitive Note: Directions issued by Vigilance Unit to shift him to non sensitive posting vide Letter No. 4/Secret/8/2005- VS.II dated 30.11.2015	Court Cases in progress.

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-	2	3	4	5	6	7	_
5.	M. Rajavelu, EE(C)	Bribe case registered by CBI Prosecution Sanction issued by the MoUD on 17.06.14.	Tamil Nadu	CE(SZ-IV) Madurai	Non-sensitive	Court Cases in Progress.	_
6.	Chaman Lal, AE(C)	RC registered by CBI caught red handed by taking bribe and prosecution sanction issued <i>vide</i> 10/V-2/RC-22(A)-99- DLI/CBI/2014-VS.I dated 3.11.2014	Delhi	Dismissed from service	-	Dismissed from service on 21.04.2015.	
		List of Officers of CPWD aga	ainst whom act	tion was taken fo	r the year 2015		_
1.	Narender Kumar Pathak, JE	Lapses in execution of work at Lucknow Central Division, causing loss to government.	Lucknow	LCD-I, CPWD, Lucknow	Sensitive	Chargesheet for Major Penalty issued by appro- priate authority i.e. SE, LCC Lucknow <i>vide</i> O.M. no. 5(15), LCC/1497 dtd. 19.11.2015.	[4
2.	Sanjib Sengupta, SA	Misleading the accepting authority about fulfillment of credentials of firm.	Delhi	Retired (Retired)	Retired	Chargesheet issued. Departmental Inquiry in progress.	
3.	Shailender Kumar Yadav, JE(C)	Poor quality of executtion of work causing loss to government.	Lucknow	LCD-I, CPWD, Lucknow	Sensitive	Draft Chargesheet Approved by DG, CPWD sent to SE, LCC, Lucknow (Disciplinary Authority) for issued to S.K. Yadav, JE(C) on 03.09.2015.	
1.	M. Bose, EE(C)	Poor quality of execution of work for providing wire gauge shutters to doors, windows of buildings of JNV, Dharward-reg.	Chennai	Retired	Retired	Chargesheet for Major Penalty issued <i>vide</i> No. 10/V-7/(A-141)/2014- VS-I Dated 4.12.2015.	

5.	K.K. Singh, UDC	Submission of forged certificates for job.	Varanasi
6.	Virender Singh Chankot, AAO	Tempering of tender	Kurukshetra
7.	Sanjay Kumar, JE (E)	Wrongful loss to Government	Varanasi
8.	Tejinder Singh Assets Case DDG	Violation of set guidelines and principles of CPWD manuals.	Delhi
9.	Shyam Lal Asnani, AE(C)	Disproportionate Assets Case.	Jaipur
10.	K.Kesavan, AE(C)	Poor quality of execution of work for providing wire gauge shutters to doors, windows of buildings of JNV, Dharwad reg.	Kerala
11.	Karripaddi Reddy AE(C)	Poor quality of execution of work for providing wire gauge shutters to doors, windows of buildings of JNV, Dharwad	Hyderabad

VCC-I, CPWD, Varanasi	Sensitive	Chargesheet for Minor Penalty issued by CPM, IIT Mandi Project Zone vide his O.M. No. 7(1)/ IIT Mandi Project Zone/ 2015/914 dtd.08.12.2015.
KCD, CPWD, Karnal	Sensitive	Chargesheet issued.
VCED, CPWD, Varanasi	Sensitive	Chargesheet for Major Penalty issued <i>vide</i> No.7(34)/LCEC/2015- 16/162 dated 06.11.2015 by SE, LCEC, CPWD, Lucknow.
Retired	Retired	Inquiry in progress.
Retired	Non-sen- sitive	Chargesheet issued. Departmental Inquiry in progress.
ADG (SR), Calicut	Non-sen- sitive	Chargesheet issued Departmental Inquiry in progress.
SR, Hyder- abad Cent. Circle, Hyderabad	Non-sen- sitive	Chargesheet issued Department Inquiry in progress.

1	2	3	4
12.	Moti Chand Sharma, AE(E)	Execution of work without any work order/agreement to favour contractor.	Delhi
13.	Lakhpati Pandey, AE(E)	Execution of work without any work order/agreement to favour contractor.	Delhi
14.	Ajay Sancha, AE(C)	Violation of conduct Rule by turning hostile as witness for CBI, Jabalpur.	M.P.
15.	Prem Pal Singh EE(C)	Fabrication of leveling work to provide wrongful gain to contractor.	
16.	Sher Singh, EE(C)	Fabrication of leveling work to provide wrongful gain to contractor.	Delhi
17.	Jokhan Prasad, AE(C)	Delay in finalisation of contractor bill with wrongful intention causing Financial loss to Government.	Delhi
18.	Daljit Singh Kapur, ADG (C)	Poor quality of execution of work causing loss to Government.	Delhi

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5	6	7
E-in- Office, PWD, Delhi	Non-sensi- tive	Chargesheet issued Department Inquiry in progress.
E-in- Office, PWD, Delhi	Sensitive Note: Directions issued by Vigilance Unit to shift him to non-sensitive posting vide Letter No. 4/ Secret/8/2005-VS.II dated 30.11.2015	Chargesheet issued. Department Inquiry in progress.
WR, Jabalpur	Non-sensi- tive	Chargesheet issued. Departmental Inquiry in progress.
Retired	Non-sensi- tive	Chargesheet issued. Departmental Inquiry in progress.
ADG (HQ) Delhi	Non-sensi- tive	Chargesheet issued. Departmental Inquiry in progress.
E-in- Office, PWD, Delhi	Non-sensi- tive	Chargesheet issued. Departmental Inquiry in progress.
ADG (NR), Chandigarh	Non-sensi- tive	Chargesheet issued. Departmental Inquiry in progress.

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19.	Manjit Singh, EE(C)	Poor Quality of execution of work causing loss to	Delhi	ADG (NR),	Non-sensit- ive	Chargesheet issued. Departmental Inquiry in
20.	Pradeep Kumar Srivastav, AE(C)	Government. Poor quality of execution of work causing loss to Government.	Delhi	Jammu Retired	Retired	progress. Inquiry in progress.
21.	Chandrika Prasad, EE(C)	· · · · · · · · · · · · · · · · · · ·		Retired	Retired	Inquiry in progress.
22.	M.K. Gupta, JE(C)	Delay in finalisation of contractor bill with wrongful intention causing financial loss to Government.	Kolkata	Training Institute, CPWD, Kolkata	Non-sensit- ive	Inquiry in progress.
23.	C.P. Gupta, AE(C)	Poor quality of execution of work on site.	Lucknow	Retired	Retired	Inquiry in progress.
24.	R.P. Dua, UDC	Tampering of tender.	Karnal	KCD, CPWD, Karnal	Sensitive	Inquiry in progress.
	Lis	t of officers against whom Prose	cution Sanctions	have been issu	ed for the year 2015	
1.	Ved Prakash, AE(C)	RC registered by ACB, Delhi for accepting bribe and prosecution sanction issued <i>vide</i> 10/V-II/RC-ACB-2014-VS. I dated 2.1.2015	Delhi	Retired	Retired	Court case in progress.
2.	Vijay Kumar Sharma, EE(E)	RC registered by CBI, Chandigarh for trap case and prosecution sanction issued <i>vide</i> 10/RC 1242014A0008-CBI/VS.I/AV.I dated 11.3.2015	Maharashtra	NCC, Nagpur	Non-sensi- tive	Court case in progress.

1	2	3	4	5	6	7
3.	Mahesh Chandra Sharma, AE(E)	RC registered by CBI, for taking bribe and prosecution sanction issued <i>vide</i> 10/V-7/RC-DAI- 2015-A0008DLI2015-VS-I dated 22.02.2015	Delhi	CE, CSQ, Delhi	Non-sensi- tive	Court case in progress.
4.	Chandra Prakash Shau, JE(E)	RC registered by CBI, for taking bribe and prosecution sanction issued <i>vide</i> 10/V-7/RC-DAI-2015-A0008DLI2015-VS-I dated 22.02.2015	Delhi	CE, (NDZ- II) Delhi	Non-sensi- tive	Court case in progress.
5.	Rajesh Singh, AE(C)	RC registered by CBI, for demanding bribe and prosecution sanction issued <i>vide</i> 10/V-3(A)/RC00092015-VS-I dated 29.09.2015	МР	ADG, (CZ), Bhopal	Non-sensi- tive	Court case in progress.
		List of officers of CPWD against	whom actio	n was taken for t	he current year 2016	
	Swapan Kumar Saha, EE(C)	Lack of devotion to duty resulting loss to Government.		Retired	Non-sensi- tive	Major penalty charge-sheet issued.
	List	t of officers against whom Prosecut	ion Sanction	s have been issue	d for the current year	2016
	Guru Narayan Mishra, AE(C)	RC registered by CBI, for demanding bribe and prosecution sanction issued <i>vide</i> 10/V-42/RC-55(A)1989DLI-2015-VS-I dated 03.3.2016	Delhi	CSD, Delhi	Sensitive Note: Directions issued by Vigilance Unit to shift him to non- sensitive posting vide Letter No. 4/ Secret/8/2005-VS.II dated 30.11.2015	Court case in progress.
*Abbreviations: AE(E)-Assistant Engineer (Electrical) AE(C)-Assistant Engineer (Civil) JE(E)-Junior Engineer (Electrical) EE(C)-Executive Engineer (Civil) ADG(C)-Additional Director General (Civil)			OS- AAG	C-Upper Divison Cl Office Superintende D-Assistant Accoun Senior Architect	ent	

List of officers of DDA against whom corruption case has been registered during the last three years

Sl. No. Name & Post		FIR No. & Agency	Nature of corruption	Date of Suspension	Reinstated or Not	Status of Case
1	2	3	4	5	6	7
1.	Mohd. Afzal, JE(C)	FIR-3/13 Dt. 12.02.13 ACB/GNCTD	Bribery	06.03.13	Reinstated after getting NOC	Under trial.
2.	O.P. Gupta, Director (Retired)	FIR-4/13 Dt. 01.05.13 CBI	Office misuse <i>i.e.</i> fresh allotment made under wrong address policy.	_	_	Under trial.
3.	H.L. Khurana, Asstt.	-do-	-do-	_	_	Under trial.
4.	Sewa Singh, UDC	-do-	-do-	_	_	CBI recommended RDA which is under process.
5.	Mahavir Singh, Director (Retd.)	-do-	-do-	_	_	CBI recommended RDA which is under process.
6.	Rajesh Kumar Gupta, JE (C)	FIR-3/13 CBI	Office misuse <i>i.e.</i> he acted as conduit for giving bribes to MCD officials.	07.08.13	Reinstated after getting NOC	Under investigation.
7.	Harish Fullar, W/C	FIR-65/13 Dt. 10.04.13 Delhi Police	Office misuse <i>i.e.</i> forgery for providing officials documents to private persons.	_	_	Under investigation.
8.	Suresh Chand,	-do- W/C	-do-	_	_	Under investigation.
9.	M.C. Singhal, EE (C)	FIR-30/4 Dt. 24.07.14 CBI	Office misuse <i>i.e.</i> while executing the Engineering work at site.	_	_	Under trial.

1	2	3	4	5	6	7
10.	J.K. Mittal, AE(C)	-do-	-do-	_	_	Under trial.
11.	R.K. Verma, JE(C)	-do-	-do-	_	_	Under trial.
12.	G.D. Verma, AAO	-do-	-do-	_	_	CBI recommended RDA.
13.	Sunil Kumar, Ex-PA	FIR-5/14 Dt. 11.03.14 CBI	Bribery	18.03.14	Not reinstated	Convicted/Dismissed from service.
14.	Kailash Chand Yadav, UDC	FIR-811/14 Dt. 22.12.14 Delhi Police	Office misuse <i>i.e.</i> cheating the public with bogus documents.	11.05.15	Not Reinstated	Under Investigation.
15.	Suresh Chand Kaushik, AD	FIR-3/14 Dt. 30.06.14 CBI	Office misuse while submitting the case in the office.	_	_	CBI recommended RDA in the year 2016.
16.	Ombir Singh, SO (Hort.)	FIR-9/15 Dt. 06.04.15 CBI	Bribery	07.04.15	Not Reinstated	Under trial.
17.	Naresh Pal, AD (Hort.)	-do-	Alleged to be participating along with Sh. Omvir Singh, who was caught red handed while taking bribe.	_	_	CBI recommended RDA. Charge sheet issued.

Note: All the above officials of the DDA are posted in non-sensitive posts in Delhi.

^{*}Abbreviations:

JE(C)-Junior Engineer (Civil) AE(C)-Assistant Engineer (Civil)

EE(C)-Executive Engineer (Civil)

RDA-Regular Departmental Action AAO-Assistant Accounts Officer

SO-Sectional Officer

W/C-Work Charged

AD-Assistant Director

APPENDIX XVIII

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017)

(SIXTEENTH LOK SABHA)

FIFTH SITTING (06.01.2017)

The Committee sat from 1000 hours to 1300 hours in Committee Room "B", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agarwal
- 3. Shri Bahadur Singh Koli
- 4. Shri Prahlad Singh Patel
- 5. Shri C.R. Patil
- 6. Shri Sunil Kumar Singh
- 7. Shri Taslimuddin

SECRETARIAT

- 1. Shri R.S. Kambo Additional Secretary
- 2. Shri P.C. Tripathy *Director*
- 3. Shri S.L. Singh Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 20 Memoranda (Memorandum Nos. 52 to 76) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 08 Assurances as

per details given in Annexure-I* and to pursue the remaining 17 Assurances as per details given in Annexure-II, for implementation by the Ministry/Department concerned.

The Committee, then adjourned.

^{*}Not enclosed.

Statement Showing Assurances not dropped by the Committee on Government Assurance (2016-2017) at their sitting held on 06.01.2017

Sl.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1	2	3	4	5	6
1.	53	USQ No. 27 dated 22.02.2011	Information and Broadcasting	Grievances of Prasar Bharati Employees	The Committee are of the view that simply because the GoMs on Prasar Bharati has been abolished, the Ministry cannot absolve themselves of their responsibility to take the follow-up action on the recommendations of the said GoM. The Committee therefore, would like to be apprised of the conclusive action taken by the Ministry on the recommendations of the GoM on Prasar Bharati.
2.	55	USQ No. 2318 dated 14.12.2015	Labour and Employment	Shramev Jayate Karyakram	The Ministry has contended that the reply by the Minister does not constitute an Assurance. However, the Committee are of the strong view that, it is the sole prerogative of the Committee to determine as to what constitutes an Assurance. The standard expressions are only Illustrative and guiding principle. The Ministry cannot question the wisdom of the Committee to treat which statement constitutes an Assurance. The Committee feel that the expression made in the reply is an Assurance and has to be pursued. The Committee, therefore, desire that the immediate follow up action may be taken up by the Ministry and the Committee be apprised of the latest developments in the matter.

1	2	3	4	5	6
3.	56	SQ No. 521 dated 30.04.2015 (Supple- mentary by Shri N.K. Premachand M.P.)	Law and Justice (Department of Justice)	Pendency in Courts	According to the Ministry, the Assurance should be dropped as no specific timeframe can be given for its outcome and finality. The Committee feel that the matter of setting up of separate High Courts for States is of crucial Importance for delivering justice and considering the huge pendency of litigation, the Assurance needs to be pursued vigorously to bring to its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
4.	57	USQ No. 4583 dated 20.2.2012	Power	Power Projects on River Yamuna	The Committee are of the view that an Assurance cannot be dropped merely on the ground that its implementation would take a considerable length of time. The Minister need to make all out efforts to expedite the implementation of the project. Power projects are important for the country as they play a crucial role in development of the country. The Committee, therefore, urge upon the Ministry to pursue and implement the Assurance at the earliest.
5.	58	USQ No. 3110 dated 19.08.2011	Power	Hydro-Power Projects in North-Eastern States	The Committee note the request of the Ministry for dropping of the Assurance stating inviability of the projects, Involvement of various litigations/law and order issues in the matter. The Committee understand that such matters taken much time but the same can be accomplished with well coordinated approach and sustained efforts. The Committee, therefore, desire that the matter may be vigorously pursued by the Ministry in coordination with all concerned. The Committee would also like to be apprised of the initiatives taken by the Ministry and the progress made in the matter.
6.	59	USQ No. 3796 dated	Personnel, Public	Complaints against IFFCO	The Committee observe that an Assurance cannot be dropped on the ground that the matter is sub-judice and no specific timeframe can be given

			of Personnel and Training)	
7.	60	USQ No. 665 dated 08.07.009 USQ No. 4729 dated 08.12.2010	Reforms and	Bureaucracy f Administrative
8.	62	USQ No. 549 dated 13.08.2012	Transport and	Vadodara-I Mumbai Expressway

63

9.

USQ No.

2424 dated

27.08.2012

Road

Highways

Delhi-Jaipur

Transport and Expressway

20.03.2013

Grievances and Pensions (Department for its outcome and finality. The Ministry needs to actively pursue the court case. The Committee, therefore desire that the Ministry should vigorously pursue the matter and apprise them of the progress made in the matter.

The Committee cannot accede to the request of the Ministry to drop the Assurance on the ground that reforms are a continuous process taking place on incremental basis and no timelimit can be allotted for them. The Committee feel that there is an imperative need to accountable towards improving overall reform the Indian Bureaucracy to make it transparent and more governance. The Committee therefore, desire that the Ministry should vigorously pursue the matter and fulfill the Assurance at the earliest.

The Ministry have requested for dropping of the Assurance citing that the reply was furnished as per the requirement of the Question and does not constitute an Assurance. The Committee do not accede to this request as the Ministry cannot question the wisdom of the Committee to treat which statement as Assurance or otherwise. The Committee feel that once an Assurance has been given, it is incumbent upon the Ministry to fulfill it. The Committee desire that the Ministry should pursue the matter and apprise them of the latest developments in the matter.

The Committee reject the contention of the Ministry that the reply does not constitute an Assurance. The Ministry cannot question the wisdom of the Committee to treat which statement constitutes an Assurance. The Committee

1	2	3	4	5
10.	64	SQ No. 266	Road	Expressways
		dated	Transport and	

Highways

17.12.2015

USQ No.

03.12.2015

2956

dated

65

11.

		06.08.2015	o v	Expressway
12.	67	SQ No. 76 dated	Road Transport and	Upgradation into NHs

Road

Highways

Highways

Six Laning of

Chennai

Transport and Bangalore-

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feel that once an Assurance has been given, it is the responsibility of the Ministry to fulfil it. The Committee desire that the Ministry should vigorously pursue the matter and apprise them of the progress in the matter.

The Committee do not accept the contention of the Ministry for dropping of

the Assurance on the grounds that the reply was furnished as per the requirement of the Question and does not constitute an Assurance. The Ministry cannot question the wisdom of the Committee to treat which statement constitutes an Assurance. The Committee feel that once an Assurance has been given, it is incumbent upon the Ministry to fulfil it. The Committee, therefore, desire that the Ministry should purue the matter and apprise them of the progress in the matter.

The Committee do not accept the contention of the Ministry that the reply was furnished as per the requirement of the Question and does not constitute an Assurance. The Ministry cannot question the wisdom of the Committee to treat which statement constitutes an Assurance. The Committee feel that once an Assurance has been given, it is the responsibility of the Ministry to fulfil it. The Committee desire that the Ministry should pursue the matter and apprise them of the latest development in the matter.

The Committee note the request of the Ministry for dropping of the Assurance on the grounds that it will not be possible for them to indicate any definite timeframe for launching of the project of upgrading State Highways. The Committee understand that such matters take time but the same can be accomplished with a well coordinated approach and sustained efforts. Moreover,

13.	68	USQ No. 4882 dated 26.04.2010	Shipping	Model Concession Agreement
14.	70	USQ No. 6026 dated 14.05.2012	Social Justice and Empowerment	Government

and

Social Justice SCP for

Empowerment Castes

Scheduled

71 USQ No.

3232 dated

11.02.2014

15.

the Committee feel that in country's overall interest there is an imperative need to pursue the Assurance and also ensure accountability in such matters. Besides, an Assurance cannot be dropped merely because it might take some

more years to complete the projects undertaken. The Committee, therefore, desire that the Ministry should actively pursue the matter and expedite the fulfillment of the Assurance.

The Committee note that the Ministry has already taken a decision relating to modifications in the Model Concessions Agreement (MCA) proposed by the erstwhile Planning Commission. The Committee would like the Ministry to skill

out the modifications made in MCA.

The Committee are of the view that the Covernment should

the Committee of the latest development in the matter.

The Committee are of the view that the Government should strive for promoting economic growth along with social justice and empowerment of the Scheduled Castes. For this, the corporate sector needs to be a partner with the Government.

The Committee, therefore, feel that the Ministry should vigorously pursue the matter with Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and PHD Chamber of Commerce and Industry (PHDCCI) in this regard and apprise

The Committee note that the Ministry have requested States/UTs to enhance required allocations towards Scheduled Castes Sub-Plan Schemes, The Committee, however, find that much still needs to be done to prevent diversion, non-

implementation and lapse of SCP funds. The Committee desire the Ministry to pursue the matter earnestly, take the requisite/necessary steps and fulfil the Assurance at the earliest.

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1	2	3	4	5	6
16.	73	USQ No. 126 dated 30.11.2015	Tribal Affairs	Inclusion in ST Lists	The Committee appreciate that the Ministry have processed the proposals recommended by State/UT Government for inclusion of Communities in Schedule Tribes list. The Committee, however, find that the Ministry is silent on the proforma for streamlining of procedure and revision of criteria for amending the legislation. The Committee, therefore desire the Ministry to pursue the matter earnestly and fulfil the Assurance at the earliest.
17.	74	USQ No. 1950 dated 09.03.2016	Urban Development	Corruption in DDA and CPWD	The Ministry has requested for dropping of the Assurance citing that the matter essentially pertains to investigations by the CBI and Delhi Police and the completion of investigations is likely to take considerable period of time. The Ministry has further submitted that it will not be possible for them to indicate any definite time-frame for completion of the investigations. The Committee understand that such matters take much time but at the same time there is an imperative need to actively pursue the investigations, bring them to logical end and ensure accountability in the matter. The Committee therefore desire that the Ministry should adopt a proactive approach in the matter and engage/coordinate with the investigative agencies concerned for expediting the investigations. The Committee would also like to be apprised of the initiatives taken by the Ministry as well as the progress made in the matter.

APPENDIX XIX

MINUTES

ELEVENTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017) HELD ON 31ST JULY, 2017 IN CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Monday, 31st July, 2017.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Prof. (Dr.) Sugata Bose
- 4. Shri Naranbhai Bhikhabhai Kachhadiya
- 5. Shri Prahlad Singh Patel
- 6. Shri Sunil Kumar Singh

SECRETARIAT

- 1. Shri U.B.S. Negi Joint Secretary
- 2. Shri P.C. Tripathy *Director*
- 3. Shri S.L. Singh Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendment:

- (i) Draft 59th Report regarding requests for dropping of Assurances (acceded to)
- (ii) Draft 60th Report regarding requests for dropping of Assurances (not acceded to)
- (iii) Draft 61st Report regarding requests for dropping of Assurances (acceded to)

- (iv) Draft 62nd Report regarding requests for dropping of Assurances (not acceded to)
- $2. \, The \, Committee \, also \, authorized \, the \, Chairperson \, to \, present \, the \, Reports \, during \, the \, current \, session \, of \, the \, Lok \, Sabha.$

The Committee then adjourned.

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